

FORM NO. 0
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GWAHATI BLDG.

ORDER SHEET

Orginal Application No. OA-14/06

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicant(s) Sheesh Pal Singh

Respondent(s) Rangrat Jamada

Advocate for the Applicants V.K. Chopta, Mr. M.P. Sauma
Dr. S.K. Singh, Ms. R. Jora
CGSC

Advocate to the Respondent(s) Rly St. Counsel

Notes of the Registry Date

17.1.06 present: The Hon'ble Sri K.V. Sachidanand
dan, Vice-Chairman.

This Contempt petition
has been filed by the
counsel for the petitioner
and praying for non-compliance
of order dated 19.8.2005
passed by this Hon'ble Tribunal
in O.A 212/2005.

Laid before the
Hon'ble Court for further
orders.

sd/-

Section officer

sd/-

The applicant was initially appointed as Auditor in 1996 and posted at Kohima, Nagaland under the respondents for continuous 15 years. He was transferred to Shillong on promotion as SO in 1992, and was further promoted as AAO in 1995 and posted at Guwahati and transferred to Guwahati in 1998.

The averment made in the O.A. is that Shillong, Guwahati, Agartala, Imphal and Kohima have common cadre for AAO and SO and general policy and practice is to transfer on rotation all incumbents after 15 months. The applicant worked at Kohima for about 15 years and then transferred to Shillong and Guwahati. There are AAOs and SOs in Guwahati and other stations who have not worked at Kohima violating all norms and policy and practice. According to the applicant and the statement filed in the O.A. his juniors and seniors are spared from transferring to hard stations. He has also narrated

Contd....

Contd.

17.1.2006 his present difficulties such 78 years old mother who is under care is receiving treatment at Guwahati and such transfer to Kohima will put him in misery.

Ms. U. Das, learned Addl. C.G.S.C.

submits that she would like to get instruction and file statement. Respondents are specifically directed to get instruction as to whether ~~the~~ the juniors and seniors to the applicant has been transferred again to Ward stations or not. However, the case is posted after four weeks.

¶ In the meantime in the interest of justice the impugned order in so far as the applicant is concerned, is suspended till the next date.

Post on 3.3.2006.

Vice-Chairman

bb

28.02.2006 When the matter came up for hearing, Ms. U. Das, learned Addl. C.G.S.C. for the respondents submits that she would like to have four weeks time to file reply statement. Dr. J.L. Sarkar, learned counsel for the applicant submits that identical matter O.A. No. 13/2005 has already been admitted. Considering the said submission this Court is of the view that the O.A. has to be admitted. Admit.

Post on 22.3.2006. Interim order shall continue till the next date.

Vice-Chairman

order dt- 20/02/06 issuing to learned advocates for both the parties. (b) 16/3.

(Signature)
(A)
FORM NO. @
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

Fresh. Sheet

ORDER SHEET

Orginal Application No. 14/06

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) Mr. A.D. Chakrabarty

Respondent(s) Union of India & Ors.

Advocate for the Applicants Mr. J.L. Sarker, K.K. Biswas,
Mr. S. Nath

Advocate for the Respondent(s) _____

CGSC

Rly St. Counsel

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- deposit/...../P/BD No.....	17.1.2000	Present: The Hon'ble Shri K.V. Sachidanandan, Vice-Chairman

The applicant was initially appointed as Auditor in 1976 and posted at Kohima, Nagaland under the respondents for continuous 15 years. He was transferred to Shillong on promotion as SO in 1992 and was further promoted as AAO in 1995 and transferred to Guwahati in 1998.

The averment made in the O.A. is that Shillong, Guwahati, Agartala, Imphal and Kohima have common cadre for AAO and SO and general policy and practice is to transfer on rotation all incumbents after 15 months. The applicant worked at Kohima for about 15 years and then transferred to Shillong and Guwahati. There are AAOs and SOs in Guwahati and other stations who have not worked at Kohima violating all norms and policy and practice. According to the applicant and the statement filed in the

By. Registrar

Contd.....

Contd.

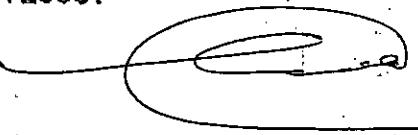
17.1.2006

O.A. his juniors and seniors are spared from transferring to hard stations. He has also narrated his present difficulties such as his 78 years old mother who is under his care is receiving treatment at Guwahati and such transfer to Kohima will put him in misery.

Ms. U. Das, learned Addl. C.G.S.C. submits that she would like to get instruction and file statement. Respondents are specifically directed to get instruction as to whether the juniors and seniors to the applicant has been transferred again to hard stations or not. However, the case is posted after four weeks.

In the meantime in the interest of justice the impugned order in so far as the applicant is concerned, is suspended till the next date.

Post on 3.3.2006.



Vice-Chairman

bb

17/03/2006

When the matter came up for hearing, Ms. U. Das, learned Addl. C.G.S.C. for the respondents submits that she would like to have four weeks time to file reply statement. Dr. J.L. Sarkar, learned counsel for the applicant submits that identical matter O.A. No. 13/2005 has already been admitted. Considering the said submission this Court is of the view that the O.A. has to be admitted. Admit.

Post on 22.3.2006. Interim order shall continue till the next date.



Vice-Chairman

Received
Usha Das
Addl. C.G.S.C.
20/1/06

re. comply order dated

20.02.06.

21/2/06

Received
Usha Das
Addl. C.G.S.C.
16/3

order dt. 20/02/06 issuing
to learned advocate for m/s
both the parties

22.3.06. When the matter came up for hearing the counsel for the Respondents would like to have some more time to file written statement. Let it be done.

Post the matter on 27.4.06. The interim order shall continue till the next date.

Vice-Chairman

Order dt. 22/3/06
issuing to learned
advocates for both
the parties.

lm

23/3/06.

19.4.06

W/s Submitted
by the Respondents,

bb

W/s has been filed

29

26.4.06

ft. empty order
dated 27.4.06.

AS
27.4.06

mb

Order dt. 27/4/06
issuing to learned
advocates for both
the parties.

28/4/06.

26-5-06

No rejoinder has
been filed.

TJ
Give copy to both parties

Order dt. 29/5/06 issuing
to both the parties.

29/5/06
Received - Parvez 16/106

13.06.2006

When the matter came up for hearing, learned counsel for the applicant submitted that he has already filed rejoinder. He further submitted that since pleadings are over, the matter may be listed for hearing. Let the case be posted for hearing on 20.07. Interim order shall continue till the next date.

Vice-Chairman

mb

6.6.06

Rejoinder filed by
the Applicant

12-6-06

Wks and rejoinder
has been filed.

mb

Vice-Chairman

23

Order dt. 13/6/06
issuing to learned
advocate's for both
the parties.

14/6/06

The case is ready
for hearing.

23
28.8.0629.8.06

When the matter came up for
hearing Dr.J.L.Sarkar learned counsel
for the applicant has submitted that
as per notification dated 8.8.06 the
Deputy Accountant General(A&W)
had passed an order by which the
names of the Sr.AOs/AOs/AAOs/Sos as
mentioned in Annexures I,II,III & IV
has been placed permanently in the
office of the Principal Accountant
General(Audi) Assam, Guwahati and
the names of the Assistant Audit
Officers as shown in Annexure V are
retained in the office of the Principal
Accountant General(Audit) Assam till
disposal of the Tribunals order.
(Sl.No.3-26) as shown in Annexure III
the applicants are therein.

Ms.U.Das learned Addl.C.G.S.C.
for the respondents has submitted

contd/-

29/8/06

that she has accepted the order and she wants to take instructions.

Post the matter on 14.9.06.

Copy of the order-dated 8.8.06 shall be kept in records.

Received
Usha Das,
Addl. Cuse
31/8/06
R
Advocate
31/8

Vice-Chairman

order dt. 29/8/06. Im
inviting to learned
advocate's box with
the parties.

31/8

The case is ready
for hearing.

3
13.9.06

/mb/

Vice-Chairman

Received
Usha Das
Addl. Cuse
27/9/06

27/10/06
Copy of the Judg
Landed over to 15
L/10/06 for 15 parties
A.P. 27/10/06
(Advocate)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

14 of 2006

O.A. No.

14.09.2006

DATE OF DECISION

Sri Debasish Chakraborty

Applicant/s

Dr. J.L. Sarkar, Mr K.K. Biswas and Mr S. Nath

Advocate for the
Applicant/s.

Versus -

Union of India & Others

Respondent/s

Ms. U. Das, Addl. C.G.S.C.

Advocate for the
Respondents

CORAM

HON'BLE SRI K.V. SACHIDANANDAN, VICE-CHAIRMAN
HON'BLE

1. Whether reporters of local newspapers
may be allowed to see the Judgment ?

Yes/No

2. Whether to be referred to the Reporter or not ?

Yes/No

3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ?

Yes/No

4. Whether their Lordships wish to see the fair copy
of the Judgment ?

Yes/No

Vice-Chairman

15791/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 14 of 2006.

Date of Order : This the 14th day of September 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Sri Debasish Chakraborty
Assistant Audit Officer,
Office of the Principal Accountant General (Audit),
Assam, Beltola, Guwahati - 29.

... Applicant.

By Advocate: Dr. J.L. Sarkar, Mr K.K. Biswas and Mr S. Nath.

- Versus -

1. Union of India,
Represented by the Principal Accountant General (Audit),
(Cadre Controlling Authority),
Meghalaya, Shillong - 793 001.
2. The Accountant General (Audit),
Nagaland, Kohima.
3. The Principal Accountant General (Audit),
Assam, Beltola, Guwahati - 29.

... Respondents.

By Advocate: Ms. U. Das, Addl. C.G.S.C.

.....
ORDER (ORAL)

K.V. SACHIDANANDAN (V.C.)

The Applicant was initially appointed as Auditor in the year 1976 and posted at Kohima under the Respondents for continuous 15 years. He was transferred to Shillong office on promotion as Section Officer in 1992. Thereafter, he was promoted as Assistant Accounts Officer in 1995 and transferred to Guwahati in 1998. The averments made in the O.A. is that Guwahati, Shillong, Agartala, Imphal and Kohima have common cadre for Assistant Accounts Officer/Section Officer and general policy and practice is to

transfer on rotation all incumbents after 15 months. The Applicant worked for about 15 years at Kohima and then transferred to Shillong and Guwahati. There are Assistant Accounts Officers/Section Officers in Guwahati and other Stations who have worked at Kohima. Even violating all norms and policy and practice of the Respondents, the Applicant has again been ordered for transfer to Kohima as Assistant Accounts Officer, accommodating others who have never worked in Kohima by an office order dated 29.11.2005. Neither seniors nor juniors of the Applicant have been transferred. Aggrieved by the said inaction of the Respondents, the Applicant has filed this Application seeking the following reliefs: -

- "i) The transfer of the applicant by order dated 29.11.2005 (Sl. No. 1, page - 2) be set aside and the letter dated 23.12.05 be also set aside.
- ii) To issue necessary directions to the Respondents for maintaining the uniform policy of Transfer formulated by the Respondents liability for service of a minimum period of 18 months at hard station.
- iii) Any other relief(s) this Hon'ble Tribunal may deem fit and proper."

2. Heard Dr J.L. Sarkar, learned Counsel for the Applicant and Ms U. Das, learned Addl. C.G.S.C. for the Respondents. Ms. Das, learned Addl. C.G.S.C. for the Respondents also filed a detailed reply statement. However, during the pendency of this Application, there is certain development in the matter. Ms Das, learned Addl. C.G.S.C. submitted that she has got instructions that "*consequent upon the separation of Group 'B' cadres of the Audit stream of N.E. Region offices, Shri Debashis Chakrabarty, AAO has been permanently allocated to the office of the Pr. Accountant General (Audit), Assam, Guwahati.*"

3. Dr. J.L. Sarkar, learned Counsel for the Applicant also showed me the order dated 08.08.2006, which is reproduced below for better illustration:-

"In pursuance of Estt.-1/Order No. 58 dtd. The 8th August, 2006 of Principal Accountsnt. General (Audit), Meghalaya, etc., Shillong, the names of Senior Audit Officers/Audit Officers/Assistant Audit officers/Section Officers are mentioned in the Annexure -I, II, III and IV respectively are placed permanently in the Office of the Principal Accountant General (Audit) Assam, Guwahati - 29 and the names of Assistant Audit Officers as shown in Annexure - V are retained in the office of the Principal Accountant General (audit) Assam, Guwahati 29 till disposal of the case in Honourable CAT, Guwahati Bench.

Authority: Pr. A.G.'s orders dtd. 08.08.2006 at P/2 N of file No. Estt.1/Au/1-51/Vol.II/2006-07."

Learned Counsel for the Applicant also submitted that by virtue of this order, the Applicant has got the relief as prayed for in this Application and therefore, the O.A. has become infructuous.

4. Considering the submissions made by the learned Counsel for the parties and on perusal of the order produced before me, I am of the view that since the Applicant has been accommodated permanently at Guwahati, the grounds of the O.A. have become insignificance and O.A. has become infructuous. Accordingly, the O.A. is disposed of as infructuous and closed.



(K.V. SACHIDANANDAN)
VICE-CHAIRMAN

/mb/



F. SYIEMLIEH
Deputy Accountant General (Admn.)

अ. स. ए. अ.

D. O. No. DAG(A)/Con-C/OA-14 of 2006/703

BY SPEED POST

कार्यालय प्रधान महालेखाकार (लेखा परीक्षा)
मेघालय, अरुणाचल प्रदेश, और मिजोरम
शिलांग - 793 300 1
OFFICE OF THE
PRINCIPAL ACCOUNTANT GENERAL (Audit)
MEGHALAYA, ARUNACHAL PRADESH
& MIZORAM, SHILLONG - 793 001.

दिनांक
Date: 12th September, 2006

Dear *Maelor*,

Kindly recall your telecon regarding allocation/posting of Shri Debaish Chakraborty, AAO who has filed a case in the Hon'ble Central Administrative Tribunal, Guwahati vide OA No. 14 of 2006.

In this connection, I am directed to state that consequent upon the separation of Group 'B' cadres of the Audit stream of N.E region offices, Shri Debasish Chakraborty, AAO has been permanently allocated to the office of the Pr. Accountant General (Audit), Assam, Guwahati. However, this does not preclude the Pr. Accountant General (Audit), Assam, Guwahati to post him to my Audit offices of the N.E region on deputation/tour basis in the interest of public service.

You are therefore requested to submit the same to the Court at the time of next hearing of the case.

Regd.

Yours sincerely,

D. Syiemlieh
12/9/06

Smti Usha Das,
Addl. Central Government Standing Counsel,
Central Administrative Tribunal,
Guwahati - 5.

7

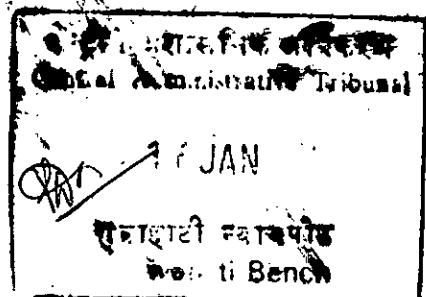
**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:**

Original Application No. 14/06

1. a) Name of the Applicant :- D. Chakrabarty
b) Respondents:-Union of India & Ors.
c) No. of Applicant(S) :-
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed : Yes / No.
7. Whether all the annexure parties are impleaded :- Yes / No.
8. Whether English translation of documents in the Language:- Yes / No.
9. Is the application in time :- Yes / No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes / No.
11. Is the application by IPO/BD/for Rs.50/- 269319728
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes / No.
14. Has the legible copies of the annexurea duly attested filed: Yes / No.
15. Has the Index of the documents been filed all available :- Yes / No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes / No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sough for arises out of the Single: Yes / No.
19. Whether interim relief is prayed for :- Yes / No
20. Is case of Condonation of delay is filed is it Supported :- Yes / No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:
The application is in order

SECTION OFFICER(J)

N.S. 16.1.06
Me DEPUTY REGISTRAR
Gati



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH:

GUWAHATI.

O.A. NO. 14 of 2006.

Sri D. Chakraborty.

..... Applicant.

-versus-

Union of India & others.

..... Respondents.

SYNOPSIS.

Applicant was initially appointed as auditor in the year 1976 and posted at Kohima, Nagaland, under the Respondents. for continuous 15 years. He was transferred to Shillong office on promotion ^{as} section officer in 1992. Thereafter he was promoted as AAO in 1995 and transferred to Guwahati in 1998.

Guwahati, Shillong, Agartala, Imphal and Kohima have common cadre for AAO/SO, and General Policy and practice is to transfer on rotation all incumbents after 15 months. The Applicant worked for about ¹⁵ ₂₃ years at Kohima and then transferred to ^{Shillong and} Guwahati. There are AAOs/SOs in Guwahati and other stations who have not worked at Kohima. Even violating all norms and policy and practice of the respondents he has again been ordered for transfer to Kohima as AAO, accommodating others who have never worked in Kohima, by office order dated 29.11.2005. Neither senior nor juniors of the applicants have been transferred.

His 78 years old mother is living with him and receiving treatment at Guwahati.

He is continuing office at Guwahati and has not yet been spared. His second representation is pending consideration.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH,

G U W A H A T I.

(An Application under Section 19 of the
Administrative Tribunal Act, 1985).

O.A. NO. of 2006.

Sri Debasish Chakrabarty.

..... Applicant.

-versus-

Union of India & others.

..... Respondents.

I N D E X.

<u>Sl. NO.</u>	<u>Particulars.</u>	<u>Annexure.</u>	<u>Page.</u>
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2.	Verification.	-	12.
3.	Annexure	I	13 - 14.
4.	Annexure	II	15 - 16.
5.	Annexure	III	17 - 27.
6.	Annexure	IV	28 - 29.
7.	Annexure	V	30 - 32.
8.	Annexure	VI	33.
9.	Annexure	VII	34 - 36.
10.	Annexure	VIII	37 - 38.
11.	Annexure	IX	39.
12.	Annexure	X	40 - 41.
13.	Annexure	XI	42
14.	Annexure	XII	43
15.	Annexure	XIII	44 - 50
16.	Annexure -	XIV.	51 - 52

Filed by -

Date - 1.2006.

Advocate.

15
filed by the applicant
through : Subodha Das
16/1/05

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

GUWAHATI.

(An Application under Section 19 of the
Administrative Tribunal Act, 1985).

O. A. No. 16 of 2006.

Sri Debasish Chakraborty,
Assistant Audit Officer,
Office of the Principal Accountant General (Audit),
Assam, Beltola, Guwahati - 29.

..... Applicant.

-Versus-

1. Union of India,
represented by the

Principal Accountant General (Audit),
(Cadre Controlling Authority),
Meghalaya,
Shillong - 793001.

2. The Accountant General (Audit),
Nagaland,
Kohima.

3. The Principal Accountant General (Audit),
Assam, Beltola, Guwahati - 29.

..... Respondents.

1. Details of Application against which the Application
is made.

OFFICE ORDER No. Estt - 1) Audit/115 dated 29.11.2005,

issued by the Principal Accountant General (Audit), Meghalaya,
Shillong- impugned and annexed as ANNEXURE -

Debasish Chakraborty

2. Jurisdiction.

The applicant declares that the subject-matter of the Application is within the Jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant submits that the Application has been filed within the limitation period prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. Facts.

4.1. That the Applicant is a citizen of India and is entitled to all legal, fundamental and ~~statutory~~ statutory rights and Rules.

4.2. That the applicant begs to state that he joined in the Accounts & Audit service in the year 1976 as Auditor, and served under the Respondent No. 3 at Kohima for continuous 15 years.

4.3. That after a long period at Kohima as mentioned in the foregoing para the Applicant was promoted to the post of Section Officer (Audit) with effect from 15.6.92 in the scale of pay of Rs. 1640 - 200/- and posted under the A.G. (Audit), Shillong, vide Accountant General (Audit), Assam, Meghalaya, etc. Shillong's Office Order No. Estt.1/Audit/80 dated 01.6.92.

Copy of the Office Order dated 1.6.92 is enclosed as ANNEXURE . M I.

Debasish Chakrabarty

4.4. That the Applicant got further promotion as Asstt. Audit Officer and was posted under the Accountant General (Audit), Assam, Meghalaya, etc. Shillong w.e.f. 05.6.95 and transferred to Guwahati by order dated 6.3.98.

Copies of the office orders dated ~~24.2.98~~ and 6.3.98 are enclosed as Annexure - ~~II~~ ^{IV} and ~~V~~ respectively.

4.5. That it is humbly submitted that it would be seen from the aforementioned contents of the office orders issued by the Respondents that the Applicant has already served the tenure of "hard station" duty at Kohima and also at Shillong for a long span of time and as per prevailing system of the service conditions under the Respondents the Applicant shall not be disturbed in the event of his being transferred to any "hard station" now till such time the whole list of Asstt. Audit Officers/S.O.S. in the Gradation lists are exhausted by rotational transfer.

Photo copies of Gradation lists are annexed as Annexures - ~~VI~~ ^{II} and ~~IV~~ ^{III}

4.6. That it is submitted that a policy has been formulated by the Respondents, as is evinced from the A.G's Order dated 22.3.2000 in File No. DAG(A)/Con/C/Ghy./Policy/Transfer/96, for transferring /posting of common cadre officers in the agreement held on 10.4.1974 between the Association and the Accountant General. The Applicant had already served for more than one and a half decades' service at Kohima, Nagaland.

The.....

Debasish Chakrabarty

Copy of above policy of transfer/posting dated 22.3.2000 is
enclosed as annexure- V.

¶ 4.7 4.5. That it is humbly submitted that the Comptroller and Auditor General of India during his visited the office of Accountant General (Audit), Nagaland, Kohima in 1999 expressed his view that a roster could be maintained for rotation of staff to offices outside Nagaland .It is, therefore, clear that intention of department is to transfer AAOs/SOs, out of Kohima and rotate from amongst other units viz. Shillong, Guwahati,,Tripura,Imphal. When option was called for, the applicant opted for Guwahati.

¶. Copy of the D.O latter dated 2.12.2002 is annexed as
annexure - VI

¶ 4.8 4.6. That most unfortunately the applicant has again been ordered for transfer to Kohima by order dated 29.11.2005 without completing rotation of other AAO/SOs who never worked at Kohima, including juniors and seniors of the applicant.

A Copy of the order dated 29.11.2005 is enclosed as
Annexure- VII

¶ 4.8A 4.6A. That the applicant submitted a representation dated 9.12.2005 to the respondent no.1 to review his case as per the norms and policies the department and not to transfer him.the applicant has not yet been spared from Guwahati office.

Debasish Chakraborty

A photo copy of the above representation is annexed as ANNEXURE - ~~VIII~~ VIII.

4.9. That it is stated that in response to the aforementioned representation of the Applicant the Respondent NO.1 communicated by the Establishment Officer, Office of the Principal Accountant General (Audit), Shillong - 793001 vide his letter No. Estt.1/ Audit/12-3/2005-06/3182 dated 23.12.2005, and rejected the prayer by a cryptic and non-speaking order without considering the contents of the representation.

Copy of the above order is annexed as Annexure - ~~xi.~~ X

4.10. That it is humbly stated that Sri K.G. Mahalingam, Director General (AEC), Office of the Comptroller & Auditor General of India, New Delhi, vide his letter No. 530-AN-II/ 340-2005, vol. I dated 30.9.2005 recommended for an action plan to be drawn up and implemented for setting right the deficiencies in regard to Entitlement Functions in the North East. It was mentioned therein - "North Eastern offices have ~~xxxx~~ a combined cadre of Sr. A.Os., A.Os. AAOs. and Sos. since 1971 when these offices came into existence. Deficit offices like Nagaland and Manipur ~~perennially~~ depend on the offices of Assam, Tripura and Meghalaya for their requirement of Staff. Since the tenure of these officers is eighteen months, the turnover of staff is very fast. Also, as a matter of policy, only juniormost officers on promotion are posted to these offices".

A photo copy.....

Debarshi Chakrabarty

21

A photo copy of the above Report is annexed as

ANNEXURE - XII X

4.11. That it is the policy of the respondents to transfer back officials from Kohima after a period of about 18/24 months. There are officers who have never been posted and served at Kohima/Imphal etc. The statements showing the position of such officers/officials would ~~depict~~ the true picture of transfer and posting orders arranged by the officers. List of officers never posted at Kohima is also enclosed. These Lists are not exhaustive, but illustrative only.

Photo copies of above are enclosed as Annexures XII and XIV. XII

4.12. That in this connection it is humbly submitted that in the case of Sri Tridip Ranjan Dey in O.A. No. 86 of 1996 this Hon'ble Tribunal on 21.8.96 decided after analysing the whole structure of the AAO/SO cadres in the Accounts side and passed orders to maintain a uniform transfer policy so as not to invite any discriminations and "it will be fair and reasonable for the respondents to re-consider on merit the case of transfer".

A photo copy of the above order is submitted as
ANNEXURE - XV XIII

4.13. That the Applicant humbly submits that his octogenarian mother stays with him and owing to her senility and

other.....

Debasish Chakrabarty

other ailments it would not at all be feasible on her part to leave Guwahati and move any other cooler place on the ground of treatment. The Applicant has further submitted an appeal to the Respondent No.1 on 05.01.2006 to review and reconsider his ~~x~~ case of transfer with sympathy and humanitarian approach, in addition to the prevailing system and Rules of transfer.

A photo copy of above is annexed as Annexure ~~xi~~ XIV

4.14. That the impugned Transfer order if placed on ^{post} juxtaposition along side the Principles, Policies and action plans formulated and issued by the Respondents as mentioned in the foregoing paras with their supportive ANNEXURES it would postulate that the said transfer order was issued without lawful recourse and hence, were against all canons of justice, equity and fair play.

4.15. That the impugned Transfer Order was made which defeats the legitimate right of the Applicant when he had already served the hard zone of Kohima for 15 years at a time only 18 months tenure. The reasons for repeated victimization of the Applicant are best known to the administration/ Respondents, leaving aside so many AAOs above and below the Applicant untouched.

The impugned transfer order, it is humbly submitted, is therefore, not tenable in the eye of law.

4.15.....

Debasish Chakrabarty

4.16. That the impugned transfer order, for the reason mentioned above, has caused the infringement of and ultra vires to the Articles 14, 16(1), 21 and ~~22~~ 309 of the constitutionally guaranteed rights.

4.17. That the old widow mother of the applicant is aged about 78 years and is receiving treatment at Guwahati. The transfer shall very adversely affect the old mother's cause.

4.18. That Fairness of the Administrative Justice was not observed and Respondents' own set of Rules flouted.

4.19. That under the facts and circumstances mentioned above, the Applicant most humbly and fervently prays that Your Lordships may be pleased to look into the matter sympathetically and be also pleased to help this Applicant by your Lordship's judicious decision and order for his grievances redressed by setting aside and quashing the impugned order and for this act of your kindness this humble Applicant shall remain ever grateful and be highly obliged.

4.20. That the Applicant with suave submission craves leave of this Hon'ble Tribunal to file additional written statement, rejoinder, if necessary.

4.21. That this petition has been filed bona fide and to secure ends of justice.

5. GROUNDS

Debasish Chakrabarty

5. GROUNDS FOR RELIEF.

Being aggrieved by and dissatisfied with the impugned order or decision and/or inaction on the part of the Respondents, the applicant begs to move this application, inter alia, on the following -

5.1. for that the said decision has been taken in violation of the principles of Natural justice.

5.2. for that the Respondents have acted arbitrarily and without ~~the~~ examining the case of the applicant on its true perspective and considering his earlier services culminated at Kohima for long 15 years.

5.3. for that Respondents have violated their own prevailing system and foooted the existing Rules and guidelines for rotational transfer of the common cadre in AAO/SO grades formulated by the Respondents themselves.

5.4. for that the impugned order was perverse on the face of it.

5.5. for that the impugned order was unreasonable and without application of proper mind.

5.6. for that the impugned order was not the outcome of considering all aspects in regard to maintaining the indiscrimination among the serving employees for transferring to hard station like Kohima and thereby keeping a healthy spirit congenial environment within the ambience of policy of Transfer.

Debasish Chakrabarty

5.7. For that your Applicant submits that he has no other alternative and speedy remedy and relieves prayed for, if granted, would afford complete relief to your Applicant.

5.8. For that the Respondents have caused the infringement of Articles 14, 16(1), 21 and 309 of the Constitution of India and thereby made discrimination with the Applicant for the reasons best known to the Respondents.

5.9. For that the brazen decision and the policy of blatant discrimination of the Respondents Administration have infringed the Constitution of India in regard to Right to Equity and Right to Employment.

5.10. For that the action of Respondents stated in the impugned order has invited "miscarriage of justice" and "unfair play" of action.

5.11. For that Principles of Natural justice have been totally evaded.

6. Details of remedy exhausted.

The Applicant humbly declares that failing to get his grievances redressed he has come to this Hon'ble Tribunal for having justice which seem to him efficacious as per Article 21 of the Constitution of India and there remains no other alternative to get justice.

Debasish Chakrabarty

7. Matters not previously filed or pending with any other court.

The Applicant most humbly submits that he has not filed any other application, Writ petition or suit regarding the matter in respect of which this Application has been made by him before any court or any other Bench of the Tribunal.

8. Relief sought for.

i) The transfer of the applicant by order dated 29.11.2005 (Sl. No.1, page -2) be set aside and the letter dated 23.12.05 be also set aside.

ii) To issue necessary directions to the Respondents for maintaining the uniform policy of Transfer formulated by the Respondents for the common cadres of AAO/SO who are under transfer liability for service of a minimum period of 18 months at hard station.

iii) Any other relief(s) this Hon'ble Tribunal may deem fit and proper.

9. Interim Relief :

Pending disposal of the Application Your Lordships may be pleased to issue order to the Respondents to stay the transfer of the Applicant and suspend the said order dated 29.11.05 (Sl. No. 1 Page 2), for the grounds stated above.

10. Particulars of Application fee :-

Indian Postal Order No. 266317928 dated 12/1/06 amounting to Rs. 50/- (Rupees fifty only) to be drawn in the Head Post Office, Guwahati, is enclosed.

11.....

Debashish Chakrabarty

11. Details of Index.

An Index in duplicate containing the details of the documents to be relied upon is annexed.

12. List of Annexures :

I, II, III, IV, V, VI, VII, VIII, IX, XI,
XII, XIII, XIV, XV and XVI.

VERIFICATION.

I, Sri Debasish Chakraborty, son of Late Dinabandhu Chakraborty, aged about 54 years, residing at Ananda Nagar, silemny Guwahati - 12, do hereby/affirm and verify that the contents of paragraphs 4.1 to 4.13 are the facts of the case and true to my knowledge, information and beliefs and I have not suppressed any material facts and the paragraphs 4.14 to 4.21 are my humble and respectful submission before this Hon'ble Tribunal.

And I sign this Application on this 10th day of January, 2006 at Guwahati.

Place : Guwahati

Signature of the Applicant.

Date - 10.01.2006.

To

The Deputy Registrar,
Central Administrative Tribunal,
Guwahati Bench, Guwahati.

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT),
ASSAM, MEGHALAYA ETC., SHILLONG.

Office Order No. Estt-I/Audit/80

dt. 01-6-92.

The following Senior Auditors are promoted to officiate as Section Officer (Audit) in the scale of pay of Rs. 1640-60-2600-EB-75-2900/- P.M. until further orders with effect from the date(s) of their taking over charge in the office(s) shown against their names :

	Name	Office in which working as Sr. Auditor	Office to which posted as S.O(Audit)
1.	Sri Chandrangshu Choudhury	O/o the A.G(Audit) Assam, Meghalaya etc., Shillong	O/o the A.G(Au), Assam, Meghalaya etc., Shillong.
2.	Sri Sudhir Ranjan Purkayastha	- Do -	- Do -
3.	Sri Kalyan Kumar Das I	O/o the A.G(Audit), Tripura, Agartala.	O/o the A.G(Au), Tripura, Agartala.
4.	Sri Nabendu Deb	O/o the A.G(Audit), Assam, Meghalaya etc., Shillong	O/o the A.G(Au), Assam, Meghalaya etc., Shillong.
5.	Sri Haresh Chandra Borgohain	- Do -	- Do -
6.	Sri Suryya Kumar Bhagwati	Branch Office of the O/o the A.G (Audit), Assam, etc., Guwahati-5	Branch Office of the O/o the A.G (Audit), Assam, etc., Guwahati.
7.	Sri Jishnu Pratim Deb	O/o the A.G(Audit) Nagaland, Kohima.	O/o the A.G(Au), Assam, Meghalaya, etc., Shillong.
8.	Sri Debasish Chakraborty	- Do -	- Do -
9.	Sri Ajit Kumar Deb	Office of A.G(Au), Assam, Meghalaya etc., Shillong.	- Do -
10.	Sri Gopen Chandra Sarkar	O/o the A.G(Audit), Nagaland, Kohima.	- Do -
11.	Sri Kali Das	O/o the A.G(Audit), Assam, Meghalaya, etc., Shillong.	- Do -
12.	Sri Lankeswar Pegu	O/o the A.G(Audit), Nagaland, Kohima.	O/o the A.G(AU), Manipur, Imphal Vice-Sri A.K. Acharjee A.A.O. transferred to the Br. Office of the O/o the A.G (Audit), Assam, etc., Guwahati.

They are liable to be transferred to the offices of the A.G(Audit), Assam, Meghalaya etc., Shillong; Nagaland, Kohima, Manipur, Imphal and Tripura, Agartala and also to the Branch/Zonal Offices of

these offices already in existence or to be formed in future and anywhere within the states of Assam, Meghalaya, Nagaland, Manipur, Tripura, Arunachal Pradesh & Mizoram.

On their promotion as S.O (Audit), they are placed on probation for a period of 02 (two) years with effect from the date (s) of their taking over charge in the respective offices. They are also required to exercise option, if any, within one month in terms of F.R 22 - I. (a). (i).

Sd/-

Deputy Accountant-General (Admn).

Memo No. Estt-I/Audit/10-43/91-92/1708-33.

dt. 1-G-92

Copy forwarded for information and necessary action to:-

1. The Principal Director of Audit, N.R.Railway, Maligaon, Guwahati. Enclosed personal copy of promotion order may please be handed over to Sri K.K. Das-I.
Enclo : One.
2. The A.G.(Audit), Tripura, Agartala. Enclosed personal copy of promotion order may please be handed over to Sri K.K. Das-I.
Enclo : One.
3. The A.G(Audit), Nagaland, Kohima. Enclosed personal copies of promotion orders may please be handed over to S/Shri J.P.Deb, D.Chakraborty, G.C.Sarkar and L. Pegu and all of them may please be released immediately with the direction to report for duties at Shillong/Imphal (in respect of Shri Pegu) accordingly.
Enclo : Four.
4. The A.G(Audit) Manipur, Imphal. With the joining of Shri L. Pegu as S.O.(Au) in his office, Sri A.K. Acharjee, A.A.O. may please be released on transfer to the Branch Office of the O/o. the A.G(Audit), Assam etc., Bhangaghar Guwahati-5. Enclosed personal copy of transfer order may please be handed over to Sri Acharjee, AAO.
Enclo : One.
5. The DAG(1-c), O/o the A.G(Audit), Assam, etc, Bhangaghar Guwahati-5. Enclosed personal copy of promotion order may please be handed over to Shri S.K. Bhagawati and the dates of taking over charge as S.O(Au) by Sri Bhagawati and as AAO by Shri A.K.Acharjee (on transfer from Imphal) may please be intimated to this office in due course.
Enclo : One.
6. The Secretary to the A.G.(Audit).
7. The A.O./Claim (8) The A.O./Record
9. The A.O/SWA (10) The A.O/O-I (11) The A.O/CAS-4
12. The A.O/CASS-I (13) The P & A.O(Local)
14. The A.O/CASS-7 (15) The AO/OA-I, Shri Sudhir Rn. Purkayastha, Sr. Auditor, presently on inspection duty may please be called back to Headquarter to take over charge on promotion as S.O.(Audit).
16. The A.O/SWA. Sri H.C.Borgohain Sr. Ar. Presently on inspection duty may please be called back to Headquarter to take over charge on promotion as S.O(Audit). (18) AAO/Estt-2.
18. The AAO/Estt-3 (29) The S.O(Record) (21) Persons concerned
21. S.B/PC(12 copies) (21) Pay Fixation Gr. (12 copies)
22. Posting Group (26) G.L.Group (26) A.A.O/Conf.Cell.
26. O.O. Book.

Omang.
Establishment Officer.

OFFICE OF THE P.L.CIPAL ACCOUNTANT GENERAL(AUDIT),
MEGHHALAYA EFCO, SHILLONG -01.

Office Order No.Estt.I/Audit/406. Dated-06.03.98.

In pursuance of this office order No.Estt.I/Audit 392 dated 24.02.98, the following officers and officials are relieved of their duties from this office on 19.03.98(A.N). They are required to report to the Office of the Accountant General(Audit), Assam, Peitola, Guwahati-28 on 30.03.98(F.N) after availing of ten days, joining time as due and admissible.

S/Shri/Smti

1. C.S.Roy,	Sr. Audit Officer.
2. Bijon Kanti Sikidar,	Audit Officer.
3. Pratap Kr. Dey,	Asstt. Audit Officer.
4. Samaresn Ranjan Das,	- do -
5. Kalyan Kr. Das,	- do -
6. Sankar Narayan Bhattacharjee,	- do -
7. Sukarna Choudhury,	- do -
8. Bipul Chandra Nath,	- do -
9. Debasish Chakraborty,	- do -
10. Shyamal Kanti Kar,	Section Officer.
11. Pradip Kumar Lutta,	- do -
12. Debabrata Saha,	- do -
13. Nausad Ali Ahmed,	- do -
14. Pradip Goswami,	- do -
15. Subhash Deb,	- do -
16. J. Nandy,	Asstt. Audit Officer (on completion of his present assignment).
17. Anukul Chandra Dhar,	Sr. Auditor.
18. Jahidur Rahman,	Clerk.
19. Dinesh Chandra Dihingia,	Group 'D' (Duftry).

In addition to above Shri Saurudin Borbhuuya, Sr. Auditor is also relieved of his duties from this office on 19.03.98(A.N) on his transfer to the office of the Accountant General(Audit), Assam, Guwahati. He is to report in that office

Contd....P/2.....

*Afterwards
for reference*

- 2 :-

on 30.03.98 after availing of ten days normal joining time as due and admissible.

Authority :- Pr. A.C.(Audit)'s orders dated 18.02.98 at P/115^N of the file and Accountant General(Audit)'s orders dated 05.03.98 at P/119^N of the file.

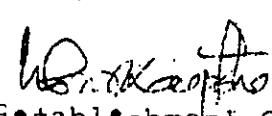
Sd/-

Deputy Accountant General(A.)

Memo No. Estt. I/ Audit/2-2/97-98/7289-7314. Dated - 03.98.

Copy forwarded for information and necessary action to :-

1. The Pr. Director of Audit, N.F.Ily., Maligaon, Guwahati-11.
2. The A.C.(Audit), Assam, Maidamdaon, Beltola, Guwahati-28.
3. The A.C.(S.E), Meghalaya etc., Shillong.
4. The Sr. D.A.C(I-C), Shillong.
5. The Sr. D.A.C(CRR), Shillong.
6. The Sr. D.A.C(Works), Shillong.
7. The Secretary to the Pr. A.C.(Audit), Shillong.
8. The P.A.O(Local). 9. The A.A.O/Estt. III.
10. The A.A.O/Estt. II 11. The A.A.O/Record-T.
12. The A.A.O/Record(Despatch) 13. The A.A.O/ OA I.
13. The A.A.O/ OA I(Hqr) 15. The A.A.O/SWU
16. The A.A.O/ OA P.Cell. 17. The A.A.O/BAW(C.E).
18. The A.A.O/BAW(I.T) 19. The A.A.O/ OA 2.
20. The A.A.O/CLASS-III. 21. Persons concerned.
22. S.B/P.C. Crap. 23. Office Order Book.
24. Notice Board. 25. The secy., A.C. Comp. Mutual Benefit Fund Ltd.
26. The Welfare Asstt.


Establishment Officer



Assistant Audit Officer

Sanctioned Strength = 213 Nos
 Men on Roll = 172 Nos
 On deputation / Foreign Service = 7 Nos
 Scale of Pay = Rs. 7450-225-1500

Gradation Serial No	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGC and Rev.Aud.	Date of Promotion to this Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	SANKAR NARAYAN BHATTACHARJEE, BA,LLB, NR.	1/1/1951 24/3/1971	1989 NONE	23/3/1993	1/3/1984 STENO	..	AG(AUDIT), GUWAHATI
2	SUKARNA CHOUDHURY, BA(HONS), NR.	6/2/1954 8/9/1976	1989 NONE	29/3/1993	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
3	BIPUL CH NATH, BCom, NR.	29/10/1950 25/10/1976	1989 NONE	31/3/1993	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
4	GATI RN PAUL, BA, NR.	2/9/1953 2/2/1977	1989 NONE	23/3/1993	1/3/1984 SR.AUDITOR	..	AG(AUDIT), AGARTALA
5	JAGADINDU NANDY, NR.	23/12/1954 7/6/1972	1989 NONE	16/3/1993	15/12/1987 SR.AUDITOR	9700 1/6/2004	AG(AUDIT), SHILLONG
6	SUDHANSU SINHA, BSc, NR.	14/3/1954 1/10/1975	1989 NONE	29/4/1993	1/3/1984 SR.AUDITOR	9925 1/3/2005	AG(AUDIT), SHILLONG
7	JAYANTA KR SARMAH, BA, NR.	1/12/1955 22/11/1982	1989 NONE	31/3/1993	24/12/1986 SR.AUDITOR	..	ON DEPTN WITH THE O/O, THE DIRECTOR LBB, R.I.M.H., TEZPUR
8	TAPASH DAS GUPTA, BSc, NR.	1/6/1958 27/11/1982	1989 NONE	17/5/1993	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
9	SMTI. DIPTI ROY, BA,LLB, NR.	13/12/1945 21/11/1964	1989 NONE	14/2/1994	1/3/1984 SR.AUDITOR	10150 1/3/2005	AG(AUDIT), SHILLONG
10	RAMANUJ BHATTACHARJEE, BSc, NR.	2/6/1948 13/8/1971	1989 NONE	21/2/1994	1/3/1984 SR.AUDITOR	9700 1/4/2004	AG(AUDIT), SHILLONG
11	SUKHENDU CHOUDHURY, BCom, NR.	1/8/1949 25/4/1972	1989 NONE	14/2/1994	1/3/1984 SR.AUDITOR	9925 1/4/2004	AG(AUDIT), SHILLONG
12	BIMALANANDA DEV GUPTA, BA, NR.	1/12/1945 10/7/1972	1989 NONE	14/2/1994	1/3/1984 SR.AUDITOR	9925 1/7/2004	AG(AUDIT), SHILLONG
13	AMAR KRISHNA DUTTA, BA, NR.	13/6/1949 3/11/1972	1989 NONE	22/2/1994	1/3/1984 SR.AUDITOR	..	AG(AUDIT), AGARTALA
14	RATHINDRA KR BHATTACHARJEE, BCom, NR.	1/5/1947 3/1/1973	1989 NONE	14/2/1994	1/3/1984 SR.AUDITOR	10150 1/2/2005	AG(AUDIT), SHILLONG

Information not received till printing.

GRADATION LIST/2004-2005

(A.A.O.) Page 10

After
1st November

Graduation Serial No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadro	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
15	SANKAR SEVAK DAS, BA, NR.	16/3/1950 24/12/1970	1989 NONE	16/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), AGARTALA
16	ASHIT DEY, BA, NR.	1/12/1947 19/4/1973	1989 NONE	16/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), AGARTALA
17	KUNU CHOUDHURY, B.Sc, NR.	22/2/1950 18/9/1970	1989 NONE	27/3/1990	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
18	BADAL KANTI MAHAJAN, MA, NR.	25/6/1951 26/8/1976	1989 NONE	25/2/1994	1/3/1984 SR.AUDITOR	**	ON DEPTN. WITH C&AG'S OFFICE
19	NARAYAN CH ROY, BCom, NR.	1/11/1951 1/9/1976	1989 NONE	16/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
20	DHIRENDRA CH PAUL, BCom, NR.	26/12/1951 18/9/1976	1989 NONE	25/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), KOHIMA
21	SUMIT KUMAR PAUL, BCom, NR.	26/1/1952 16/10/1976	1989 NONE	18/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), KOHIMA
22	RANJIT PAUL, BSc, NR.	27/1/1952 4/12/1976	1989 NONE	18/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
23	BIPIN CH PUJARI, NR.	19/1/1952 26/6/1974	1989 NONE	23/2/1994	1/3/1994 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
24	JASHABANTA CHOUDHURY, BSc, NR.	1/3/1957 0/12/1980	1989 NONE	16/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
25	MRIGANKA DESHMUKHYA, BCom, NR.	18/9/1954 13/1/1981	1989 NONE	7/3/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
26	PRADIP KR CHAKRABARTY, BSc(HON), NR.	9/11/1956 22/2/1983	1989 NONE	24/2/1994	27/3/1987 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
27	TAPASH CHANDRA MAJUMDAR, BA, NR.	4/3/1947 3/3/1967	1990 NONE	17/2/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), AGARTALA
28	BHABANANDA PATHAK, BSc, NR.	1/9/1950 1/5/1973	1990 NONE	24/4/1994	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
29	KIRANSASHI DAS, BA, NR.	13/2/1950 17/11/1976	1990 NONE	18/2/1994	1/11/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
30	SUBHASH CH.DUTTA, BSc, NR.	20/2/1951 27/12/1972	1990 NONE	5/5/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), GUWAHATI
31	BHUPAL CH.BHOWMICK, BSc, NR.	1/1/1950 28/2/1973	1990 NONE	5/5/1994	1/3/1984 Sr.AUDITOR	8925 1/5/2001	AG(AUDIT), SHILLONG

S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGC and Rev.Aud.	Date of Promotion to the Cadro	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
32	NIRODE CHAKRABORTY, BA, NR.	1/11/1950 23/4/1973	1990 NONE	10/5/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), AGARTALA
33	SATYAJYOTI PAUL CHOWDHURY, BA, NR.	1/5/1950 25/4/1973	1990 NONE	5/5/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), GUWAHATI
34	KIBOCHOURA SINGH, BSc, NR.	1/9/1951 5/1/1976	1990 NONE	10/5/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), IMPHAL
35	ARDHENDU KUMAR DAS, BA, NR.	13/11/1955 6/5/1976	1990 NONE	5/5/1994	1/3/1984 Sr.AUDITOR	9925 1/3/2005	AG(AUDIT), SHILLONG
36	NIRODE RANJAN BISWAS, BCom, NR.	1/5/1952 2/9/1976	1990 NONE	20/7/1994	1/3/1984 Sr.AUDITOR	**	ON DEPUTATION WITH C&AG'S OFFICE
37	SUBHASH CH. PAUL, BA, NR.	28/1/1950 1/11/1976	1990 NONE	29/7/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), GUWAHATI
38	BRAJALAL MAZUMDAR, BA, NR.	1/4/1952 15/11/1976	1990 NONE	29/7/1994	1/3/1984 Sr.AUDITOR	**	ON DEPUTATION WITH C&AG'S OFFICE
39	MRIDUL KANTI HORE, BSc, NR.	20/11/1959 15/7/1977	1990 NONE	11/8/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), GUWAHATI
40	DIPTENDU CHAKRABORTY, BSc(Hon), NR.	14/5/1954 28/11/1977	1990 NONE	30/7/1994	1/3/1984 Sr.AUDITOR	**	AG(AUDIT), KOHIMA
41	BHABEN CH. KALITA, BA, NR.	1/3/1956 12/11/1982	1990 NONE	20/7/1994	18/12/1986 Sr.AUDITOR	**	AG(AUDIT), GUWAHATI
42	JOY PRAKASH KUMAR, BSc, NR.	5/2/1956 30/11/1982	1990 NONE	20/7/1994	16/4/1987 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
43	KALYAN KUMAR DAS (I), NR.	9/12/1948 14/6/1971	1991 NONE	8/6/1995	1/3/1984 SR.AUDITOR	**	AG(AUDIT), AGARTALA
44	NABENDU DEB, BSc, NR.	1/2/1950 10/11/1972	1991 NONE	5/6/1995	1/3/1984 SR.AUDITOR	9300 1/6/2004	AG(AUDIT), SHILLONG
45	SHRESH CHANDRA BORGOHAIN, BSc, NR.	1/3/1949 23/4/1973	1991 NONE	5/6/1995	1/3/1984 SR.AUDITOR	9700 1/6/2004	AG(AUDIT), SHILLONG
46	SURYA KUMAR BHAGAWATI, BCom, NR.	1/2/1949 27/4/1973	1991 NONE	5/6/1995	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
47	DEBASHISH CHAKRABORTY, BA, NR.	1/8/1951 21/10/1976	1991 NONE	6/6/1995	1/11/1982 AUDITOR	**	AG(AUDIT), GUWAHATI
48	RAJIT KUMAR DEB, BA, NR.	1/4/1951 22/2/1971	1991 NONE	5/6/1995	1/3/1984 SR.AUDITOR	9700 1/12/2004	AG(AUDIT), SHILLONG

S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev. Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
	KHAGEN GOGOI, BSc, NR.	1/9/1957 21/8/1981	1991 NONE	9/6/1995	1/1/1992 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
	KIRIT KUMAR DUTTA, BSc, NR.	15/9/1950 7/5/1971	1992 NONE	9/7/1996	1/3/1974 AUDITOR	**	AG(AUDIT), AGARTALA
	BINODE KUMAR HAZARIKA, NR.	1/2/1948 3/11/1972	1992 NONE	8/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), GUWAHATI
	SANTOSH DEB NATH, BA, NR.	27/7/1949 6/11/1972	1992 NONE	10/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), AGARTALA
	ANIMESH MAZUMDAR, BSc, NR.	6/3/1952 28/2/1973	1992 NONE	10/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), AGARTALA
	GOVINDA DEKA, BA, NR.	1/7/1949 7/3/1973	1992 NONE	8/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), GUWAHATI
	ANIL BARAN DATTA, BCom, NR.	22/12/1949 2/5/1974	1992 NONE	9/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), AGARTALA
	DEBOTOSH CHOUDHURY, BA, NR.	1/8/1949 6/6/1974	1992 NONE	5/8/1996	1/3/1984 AUDITOR	9475 1/3/2004	AG(AUDIT), SHILLONG
	NAZRUL ISLAM LASKAR, BA, NR.	1/2/1957 27/12/1980	1992 NONE	8/7/1996	1/8/1984 AUDITOR	**	AG(AUDIT), GUWAHATI
	JAYANTA SANKAR PAUL, MA, NR.	4/2/1956 31/12/1980	1992 NONE	15/7/1996	1/3/1984 AUDITOR	**	AG(AUDIT), GUWAHATI
	PRADIP DEY, BCom, NR.	10/1/1959 15/1/1981	1992 NONE	19/7/1996	28/2/1984 STENO	**	AG(AUDIT), AGARTALA
	NURUL ISLAM PRAMANIK, BA, NR.	1/7/1956 4/12/1982	1992 NONE	8/7/1996	1/4/1988 AUDITOR	**	AG(AUDIT), GUWAHATI
	LIBOCHA SINGH, BCom, NR.	1/1/1957 16/12/1982	1992 NONE	22/7/1996	1/4/1988 AUDITOR	**	AG(AUDIT), IMPHAL
	ASHIM JYOTI DUTTA, BSc, NR.	30/1/1958 4/6/1983	1992 NONE	19/7/1996	1/4/1988 AUDITOR	**	AG(AUDIT), GUWAHATI
	ATAPAN KUMAR SARKAR, BSc(HONS, NR.	2/3/1963 11/3/1988	1992 NONE	19/8/1996	1/1/1992 AUDITOR	**	AG(AUDIT), GUWAHATI
	MADAN CH. NATH, BSc(HON), NR.	1/4/1948 26/12/1970	1993 NONE	3/7/1997	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
	PARIMAL DUTTA CHOUDHURY, BSc, NR.	1/8/1949 15/5/1971	1993 NONE	4/7/1997	1/3/1976 AUDITOR	**	AG(AUDIT), AGARTALA

S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	FAJOYINDU DEB, BCom, NR.	28/2/1949 2/11/1972	1993 NONE	3/7/1997	1/3/1976 AUDITOR	**	AG(AUDIT), AGARTALA
2	TAPASH KR. DEY, BSc, NR.	1/3/1950 1/3/1973	1993 NONE	3/7/1997	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
3	DIPAL BHATTACHARJEE, BA, NR.	30/12/1948 15/5/1973	1993 NONE	3/7/1997	1/3/1984 SR.AUDITOR	9700 1/3/2005	AG(AUDIT), SHILLONG
4	KARUNENDU BIKASH ROY, MA, NR.	15/12/1947 16/6/1973	1993 NONE	3/7/1997	1/3/1979 AUDITOR	**	AG(AUDIT), AGARTALA
5	RUPRAJ CHAKRABORTY, BSc, NR.	27/2/1952 26/6/1976	1993 NONE	1/7/1997	1/3/1984 SR.AUDITOR	9700 1/3/2005	AG(AUDIT), SHILLONG
6	MOTILAL DAS, BCom, NR.	18/1/1953 1/7/1976	1993 NONE	10/7/1997	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
7	LALIT GOGOI, BA(HON), NR.	1/12/1957 22/12/1982	1993 NONE	25/7/1997	22/2/1986 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
8	SULTAN MD. SALEHUDDIN AHMED, BSc(HONS), NR.	18/10/1959 24/12/1983	1993 NONE	4/8/1997	26/11/1986 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
9	DEBASISH BHATTACHARJEE, NR.	16/1/1963 8/4/1988	1993 NONE	1/9/1997	1/1/1992 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
10	BINOD BHUJEL, BCom(H), NR.	12/6/1968 17/8/1992	1994 NONE	31/7/1998	1/8/1995 S.O.(AU)	8800 1/7/2004	AG(AUDIT), SHILLONG
11	PHANI BHUSAN MITRA, BA, NR.	1/1/1949 18/9/1971	1994 NONE	5/8/1998	1/3/1974 AUDITOR	**	AG(AUDIT), AGARTALA
12	RABINDRA CH CHOWDHURY, BA, SC.	1/12/1945 22/11/1971	1994 NONE	3/8/1998	1/3/1984 AUDITOR	9475 1/11/2004	AG(AUDIT), SHILLONG
13	BIDHAN ROY, BSc, NR.	30/6/1951 9/5/1973	1994 NONE	3/8/1998	1/3/1984 AUDITOR	9475 1/3/2005	AG(AUDIT), SHILLONG
14	MUKUL BARUAH, BCom, NR.	1/5/1952 11/7/1974	1994 NONE	4/8/1998	25/3/1986 CLERK	**	AG(AUDIT), GUWAHATI
15	KAMALA KANTA KHATIWADA, BA, NR.	28/7/1955 19/12/1980	1994 NONE	31/7/1998	1/3/1984 AUDITOR	9250 1/7/2004	AG(AUDIT), SHILLONG
16	NIBAFAN CH GOGOI, BSc, NR.	6/6/1956 18/3/1983	1994 NONE	26/8/1998	1/4/1988 AUDITOR	**	AG(AUDIT), GUWAHATI
17	SHAMPA NAHA, BSc, NR.	14/1/1960 21/7/1988	1994 NONE	24/8/1998	1/1/1992 AUDITOR	8800 1/8/2004	AG(AUDIT), SHILLONG

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S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	SUBIR NATH MAZUMDAR, BCom, NR.	1/3/1964 9/6/1989	1994 NONE	16/9/1998	1/1/1992 AUDITOR	..	AG(AUDIT), GUWAHATI
2	K.M. KABUI, BSc, ST.	1/3/1965 26/5/1989	1995 NONE	5/7/1999	Not yet confirmed	..	AG(AUDIT), KOHIMA
3	MANI LAL DAS, BA, SC.	1/9/1948 23/4/1973	1995 NONE	2/7/1999	12/3/1984 SR.AUDITOR	8500 1/7/2004	AG(AUDIT), SHILLONG
4	R.K. BHATTACHARYYA, MA, NR.	30/6/1946 26/5/1973	1995 NONE	2/7/1999	1/3/1979 AUDITOR	..	AG(AUDIT), AGARTALA
5	HARIDAS ACHARYYA, BA(HON), NR.	2/2/1955 11/7/1977	1995 NONE	2/7/1999	1/1/1982 AUDITOR	..	ON DEPUTATION WITH C&A.G'S OFFICE
6	PRADIP GOSWAMI, BCom, NR.	1/2/1958 1/11/1982	1995 NONE	2/7/1999	1/4/1988 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
7	RAMESH CHANDRA PEGU, BCom, ST.	21/5/1957 12/11/1982	1995 NONE	5/7/1999	19/5/1989 SR.AUDITOR	..	AG(AUDIT), KOHIMA
8	NAUSAD ALI AHMED, BA, NR.	1/8/1956 20/11/1982	1995 NONE	2/7/1999	1/4/1988 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
9	SUBHASH DEB, BSc, NR.	18/6/1957 15/12/1983	1995 NONE	2/7/1999	1/4/1988 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
10	NAKUL DAS, BA, SC.	3/9/1957 26/3/1979	1995 NONE	2/7/1999	28/2/1984 CLERK	..	AG(AUDIT), AGARTALA
11	SAMSON JOJOWAR, BA, ST.	18/4/1958 23/3/1988	1995 NONE	9/7/1999	1/1/1991 AUDITOR	8575 1/7/2004	AG(AUDIT), SHILLONG
12	DWIJEN KUMAR SUTRADHAR, BA, NR.	13/12/1962 9/9/1983	1995 NONE	2/7/1999	1/4/1988 CLERK	..	AG(AUDIT), AGARTALA
13	PRATIVA RANI DAS, BA, SC.	3/1/1967 20/10/1989	1995 NONE	2/7/1999	20/10/1991 AUDITOR	..	AG(AUDIT), GUWAHATI
14	SUBIKASH DUTTA, BSc, NR.	16/7/1959 7/12/1989	1995 NONE	2/7/1999	14/8/1993 AUDITOR	..	AG(AUDIT), GUWAHATI
15	WATABOLIN MYRTHONG, BA, ST.	1/1/1967 11/11/1988	1995 NONE	2/7/1999	9/11/1990 STENO	8575 1/7/2004	AG(AUDIT), SHILLONG
16	ALOK ACHARYYA, BA(HON), NR.	30/3/1969 9/10/1990	1995 NONE	13/8/1999	25/1/1994 AUDITOR	..	AG(AUDIT), GUWAHATI
17	NIHAR KANTI BHATTACHARJEE, NR.	1/8/1946 2/5/1966	1996 NONE	1/1/2001	1/3/1984 AUDITOR	8250 1/11/2004	AG(AUDIT), SHILLONG

Gradation Serial No	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
01	PHUKAN CHANDRA BARMAN, BSc, NR.	1/12/1948 27/10/1972	1996 NONE	1/1/2001	1/3/1984 AUDITOR	**	AG(AUDIT), GUWAHATI
01	ARUN CH. NATH, BA, NR.	22/10/1948 7/3/1973	1996 NONE	1/1/2001	1/3/1984 AUDITOR	**	AG(AUDIT), AGARTALA
02	BROJA KISHOR SINGHA, BA, NR.	1/1/1949 23/4/1973	1996 NONE	1/1/2001	1/3/1978 AUDITOR	**	AG(AUDIT), IMPHAL
03	KARUNAMÓY NATH, BA, NR.	1/3/1947 27/4/1973	1996 NONE	1/1/2001	1/3/1978 AUDITOR	**	AG(AUDIT), AGARTALA
04	MANINDRA CHAKRABORTY, BA, NR.	1/9/1949 15/7/1971	1996 NONE	1/1/2001	1/3/1984 SR.AUDITOR	8800 1/3/2004	AG(AUDIT), SHILLONG
05	BIDHU BHUSAN DAS, BSc, NR.	31/12/1952 6/7/1976	1996 NONE	1/1/2001	1/3/1984 SR.AUDITOR	**	AG(AUDIT), IMPHAL
06	A. IDOTON SINGH, BSc, NR.	30/9/1953 1/11/1976	1996 NONE	1/1/2001	1/3/1984 SR.AUDITOR	**	AG(AUDIT), IMPHAL
07	H. TOLEN SINGH, MA, NR.	1/3/1953 15/7/1977	1996 NONE	1/1/2001	1/3/1987 SR.AUDITOR	**	AG(AUDIT), IMPHAL
08	SUNIL NATH CHOWDHURY, BCom, NR.	29/5/1951 25/6/1974	1996 NONE	1/1/2001	1/3/1978 AUDITOR	**	AG(AUDIT), AGARTALA
09	PRADIP KUMAR KURI, BA(HON), NR.	25/8/1957 23/12/1980	1996 NONE	1/1/2001	1/3/1984 AUDITOR	**	AG(AUDIT), IMPHAL
10	SHYMAL KANTI KAR, BCom, NR.	7/10/1953 1/7/1976	1996 NONE	1/1/2001	15/12/1987 AUDITOR	**	AG(AUDIT), IMPHAL
11	UBEDUR RAHAMAN, BCom, NR.	14/12/1959 23/5/1983	1996 NONE	12/2/2001	27/12/1986 AUDITOR	**	AG(AUDIT), GUWAHATI
12	L. MAWIA, ST.	1/7/1961 11/1/1983	1996 NONE	1/1/2001	11/1/1985 AUDITOR	**	AG(AUDIT), IMPHAL
13	RATUL CH. BORAH, BSc(HON), ST.	1/1/1969 29/5/1992	1996 NONE	4/1/2001	29/5/1994 AUDITOR	**	AG(AUDIT), GUWAHATI
14	SARADINDU PAUL, BSc(HON), NR.	22/12/1956 6/6/1983	1996 NONE	12/1/2001	20/4/1987 AUDITOR	**	AG(AUDIT), GUWAHATI
15	ARUP KUMAR PAUL, BA, NR.	5/2/1957 25/8/1983	1996 NONE	12/1/2001	30/3/1987 AUDITOR	**	AG(AUDIT), GUWAHATI
16	PRADIP KUMAR DUTTA, BCom, NR.	3/1/1961 23/3/1988	1996 NONE	12/1/2001	1/1/1992 AUDITOR	**	AG(AUDIT), GUWAHATI

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S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGC and Rev.Aud.	Date of Promotion to the Cadro	Date of Confirmation, Post in which confirmed	Basic Pay and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	RAJITA DEVI, BCom(H), NR.	1/9/1963 30/3/1988	1996 NONE	12/1/2001	30/3/1990 AUDITOR	..	AG(AUDIT), IMPHAL
2	DEBABRATA SAHA, BSc, NR.	6/10/1964 5/4/1988	1996 NONE	12/1/2001	1/1/1992 AUDITOR	..	AG(AUDIT), GUWAHATI
3	PRADIP CHAKRABORTY, NR.	29/7/1961 5/12/1983	1996 NONE	12/1/2001	28/12/1988 AUDITOR	..	AG(AUDIT), GUWAHATI
4	ANIMA SENAPATI, BA,BEd, NR.	17/12/1966 3/11/1987	1996 NONE	12/1/2001	4/11/1989 CLERK	8350 1/1/2005	AG(AUDIT), SHILLONG
5	JAYDIP GHOSH, BSc, NR.	27/6/1967 30/3/1992	1996 NONE	16/1/2001	30/3/1994 AUDITOR	..	AG(AUDIT), AGARTALA
6	SANCHALI ROY, BSc(HON), NR.	16/12/1966 9/4/1992	1996 NONE	28/2/2001	9/4/1994 AUDITOR	..	AG(AUDIT), AGARTALA
7	DIPU BORAH, BSc, NR.	23/8/1968 20/7/1992	1996 NONE	28/2/2001	20/7/1994 AUDITOR	..	AG(AUDIT), GUWAHATI
8	PRATAP CH BARMAH, BSc, NR.	1/1/1948 23/11/1971	1997 NONE	21/1/2002	1/3/1984 SR.AUDITOR	..	AG(AUDIT), KOHIMA
9	SARIT KUMAR CHOWDHURY, NR.	28/4/1947 16/6/1970	1997 NONE	1/1/2002	28/2/1984 AUDITOR	..	AG(AUDIT), AGARTALA
10	PARAKESH SEAL, BSc, NR.	1/11/1950 19/8/1976	1997 NONE	1/1/2002	1/1/1982 AUDITOR	..	AG(AUDIT), KOHIMA
11	BIJOY BHASUN DEB, BA, NR.	28/8/1954 10/9/1976	1997 NONE	1/1/2002	1/1/1982 AUDITOR	..	AG(AUDIT), KOHIMA
12	BALAI KR CHANDA, NR.	26/1/1957 8/1/1981	1997 NONE	21/1/2002	1/3/1984 SR.AUDITOR	..	AG(AUDIT), KOHIMA
13	RUPEN KR KAKATI, BA, NR.	1/12/1959 7/12/1982	1997 NONE	1/4/2002	1/10/1986 SR.AUDITOR	..	AG(AUDIT), IMPHAL
14	KALYAN BHATTACHARJEE, BSc, NR.	4/10/1958 18/12/1987	1997 NONE	1/1/2002	1/1/1992 SR.AUDITOR	8350 1/1/2005	AG(AUDIT), SHILLONG
15	K.A. AUGUSTINE, BA BEd, NR.	15/2/1957 21/3/1988	1997 NONE	1/1/2002	20/1/1992 SR.AUDITOR	8350 1/1/2005	AG(AUDIT), SHILLONG
16	HITESH KAKATI, BA, NR.	1/1/1969 2/4/1992	1997 NONE	17/1/2002	2/4/1994 AUDITOR	..	AG(AUDIT), GUWAHATI
17	SIBOTOSH BHATTACHARJEE, BSc, NR.	1/3/1968 3/4/1992	1997 NONE	1/1/2002	3/4/1994 AUDITOR	..	AG(AUDIT), GUWAHATI

S. No	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGC and Rev.Aud.	Date of Promotion to the Cadro	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	LAKSHMI BURAGOHAIN, NR.	1/12/1950 16/12/1970	1998 NONE	1/1/2003	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
2	UJIBONCHANDRA SINGH, BSc,LLB, NR.	1/3/1957 7/6/1978	1998 NONE	1/1/2003	1/3/1983 AUDITOR	..	AG(AUDIT), IMPHAL
3	PRADIP KUMAR MOITRA, BSc(HON), NR.	20/1/1958 4/2/1980	1998 NONE	1/1/2003	30/6/1999 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
4	ATUL CH. DUTTA, BCcm, NR.	26/1/1956 23/11/1981	1998 NONE	1/1/2003	19/5/1989 AUDITOR	..	AG(AUDIT), KOHIMA
5	SUBHASH CH. BHATTACHARJEE, NR.	16/12/1958 29/9/1981	1998 NONE	1/1/2003	1/4/1988 CLERK	..	AG(AUDIT), IMPHAL
6	BIPRAJIT PURKAYASTHA, BSc, NR.	15/3/1967 13/3/1992	1998 NONE	1/1/2003	13/3/1994 AUDITOR	..	AG(AUDIT), GUWAHATI
7	PARTHA SARATHI GUPTA, BSc(HON), NR.	1/1/1970 30/3/1992	1998 NONE	1/1/2003	30/3/1994 AUDITOR	..	ON DEPTN. TO RTC, GUWAHATI
8	FAIZUR RAHMAN CHOWDHURY, BA, NR.	11/11/1967 5/10/1989	1998 NONE	1/1/2003	5/10/1993 STENO	..	AG(AUDIT), GUWAHATI
9	S. SHALLYNECY O. SYIEM, BSc,LLB, ST.	30/12/1967 16/5/1994	1998 NONE	1/1/2003	16/5/1996 AUDITOR	7900 1/7/2004	AG(AUDIT), SHILLONG
10	SANGHAMITRA DAS GUPTA, BSc(HON), NR.	11/12/1971 6/6/1994	1998 2000	1/1/2003	6/6/1996 AUDITOR	8125 1/9/2004	AG(AUDIT), SHILLONG
11	ARINDAM NATH, NR.	5/11/1968 26/11/1991	1998 NONE	1/1/2003	1/8/1994 CLERK	..	AG(AUDIT), GUWAHATI
12	BISWADEEP CHAKRABARTY, BSc, NR.	2/5/1972 12/5/1994	1998 NONE	23/1/2003	12/5/1996 CLERK	..	AG(AUDIT), GUWAHATI
13	SARAT CHANDRA DAS, BSc, NR.	1/8/1950 3/9/1970	1999 NONE	1/1/2004	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
14	GUNA RAM KALITA, BSc, NR.	9/5/1955 8/1/1981	1999 NONE	1/1/2004	1/3/1984 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
15	BIRENDRA SINGH, NR.	1/2/1959 19/12/1981	1999 NONE	1/1/2004	9/12/1983 AUDITOR	..	AG(AUDIT), IMPHAL
16	BIRINCHI KUMAR SARMAH, BSc(HON), NR.	28/12/1956 12/11/1982	1999 NONE	1/1/2004	1/10/1986 SR.AUDITOR	..	AG(AUDIT), GUWAHATI
17	BIREN BORAGOHAIN, BSc, NR.	20/2/1957 31/12/1983	1999 NONE	1/1/2004	30/6/1989 SR.AUDITOR	..	AG(AUDIT), GUWAHATI

S.NO	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	GOPAL DEB, BCom, NR.	1/2/1969 1/4/1992	1999 2000	1/1/2004	1/4/1994 AUDITOR	8350 1/2/2005	AG(AUDIT), SHILLONG
2	GAYATRI CHETRI, BA, NR.	1/3/1968 20/4/1990	1999 NONE	1/1/2004	19/4/1992 CLERK	7900 1/1/2005	AG(AUDIT), SHILLONG
3	SNEHANGSHU NATH, BSc, NR.	19/2/1969 11/5/1994	1999 NONE	1/1/2004	11/5/1996 AUDITOR	**	AG(AUDIT), GUWAHATI
4	KAUSHAL BHATTACHARJEE, BCom(HN), NR.	17/12/1971 12/5/1994	1999 NONE	1/1/2004	12/5/1996 AUDITOR	**	ON DETPN. WITH C.B. A.G'S OFFICE.
5	SUBHASH KUMAR, BA, NR.	2/2/1969 6/10/1994	1999 NONE	5/1/2004	6/10/1996 AUDITOR	**	AG(AUDIT), GUWAHATI
6	ANIMESH PAUL, BSc(HON), NR.	24/3/1970 5/5/1995	1999 NONE	1/1/2004	5/5/1996 AUDITOR	7675 1/6/2004	AG(AUDIT), SHILLONG
7	DEBABRATA BHATTACHARJEE, NR.	7/10/1972 10/5/1995	1999 NONE	1/1/2004	Not yet confirmed	**	AG(AUDIT), KOHIMA
8	SREEKANTA LAL, MSc, NR.	25/8/1970 23/6/1995	1999 NONE	11/3/2004	23/6/1997 AUDITOR	**	AG(AUDIT), KOHIMA
9	DUGGIRALA SHANTISHREE, BSc(HON), NR.	6/7/1971 26/7/1995	1999 NONE	9/3/2004	26/7/1997 AUDITOR	7675 1/6/2004	AG(AUDIT), SHILLONG
10	SUDIPTA NARAYAN BISWAS, BCom, NR.	30/11/1974 20/12/1995	1999 NONE	10/3/2004	20/12/1997 CLERK	7675 1/6/2004	AG(AUDIT), SHILLONG
11	DIPANKAR DEY (II), BSc, NR.	1/3/1949 31/12/1972	1996 NONE	4/1/2005	1/3/1976 AUDITOR	**	AG(AUDIT), AGARTALA
12	NANI GOPAL PAUL, BSc, NR.	1/4/1950 21/4/1973	2000 NONE	4/1/2005	1/3/1984 SR.AUDITOR	**	AG(AUDIT), KOHIMA
13	BABUL CHANDRA DAS, BSc, NR.	24/12/1956 27/12/1980	2000 NONE	5/1/2005	1/3/1984 SR.AUDITOR	**	AG(AUDIT), IMPHAL
14	SWAPAN KUMAR BOSE, BCom, NR.	14/1/1954 3/1/1981	2000 NONE	4/1/2005	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
15	ANABA KUMAR BHATTACHARJEE, BCom, NR.	1/9/1958 4/2/1982	2000 NONE	4/1/2005	4/4/1987 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
16	BINOV KUMAR DAS, BA, SC.	1/10/1955 2/10/1982	2000 NONE	4/1/2005	1/3/1984 SR.AUDITOR	**	AG(AUDIT), GUWAHATI
17	AMIRAN CHAKRABORTY, BSc, NR.	16/11/1958 1/9/1983	2000 NONE	4/1/2005	30/3/1987 SR.AUDITOR	**	AG(AUDIT), GUWAHATI

- 27 -

S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SUGE and Rev. Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining to Govt. Service					
1	MANASIJ CHAKMA, BA, ST.	3/2/1965 8/2/1990	2000 NONE	4/1/2005	8/2/1992 AUDITOR	**	AG(AUDIT), AGARTALA
2	ISUDIPTA DAS GUPTA, BSc(HON), NR.	19/5/1970 19/5/1992	2000 NONE	4/1/2005	19/5/1994 AUDITOR	**	AG(AUDIT), GUWAHATI
3	JAYANTA BARAN ROY CHOWDHURY, M.Sc, NR.	12/12/1970 2/5/1995	2000 NONE	4/1/2005	2/5/1997 AUDITOR	**	AG(AUDIT), AGARTALA
4	JAYANTA GHOSH, BSc(HON), NR.	12/12/1969 30/5/1995	2000 NONE	10/1/2005	1/6/1997 AUDITOR	**	AG(AUDIT), GUWAHATI
5	GOPAL SINGH, BSc, SC.	1/1/1972 2/6/1995	2000 NONE	4/1/2005	2/6/1997 AUDITOR	7675 4/1/2005	AG(AUDIT), SHILLONG

After few days

Section Officer

Sanctioned Strength = 47 Nos
Non on Roll = 27 Nos
On deputation / Foreign Service = 0 Nos
Scale of Pay = Rs. 6500-200-10500

S. No.	Name Educational qualification and Caste (SC/ST/ANR)	Date of Birth	Year of Passing SOGE and Rev. Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of increment	REMARKS
		Date of Joining to Govt. Service					
1	OM PRAKASH UPADHYAY, BSc, NR.	10/2/1971 20/6/1995	2000 NONE	24/12/2001	20/6/1997 AUDITOR	..	AG(AUDIT), GUWAHATI
2	ABHIJOY SINGH, B.Sc, NR.	1/1/1953 3/1/1976	2001 NONE	27/6/2002	1/3/1983 AUDITOR	..	AG(AUDIT), IMPHAL
3	ABHISHEK BHATTACHARJEE, BSc, NR.	1/1/1958 2/6/1983	2001 NONE	27/6/2002	22/4/1987 SR. AUDITOR	..	AG(AUDIT), GUWAHATI
4	ABHUBANESWAR SINHA, BA, NR.	30/10/1953 31/7/1992	2001 NONE	27/6/2002	31/7/1994 AUDITOR	7900 1/2/2005	AG(AUDIT), SHILLONG
5	ABHILASHA SAWKMIÉ, BA, ST.	7/5/1967 23/9/1992	2001 NONE	25/6/2002	23/9/1994 AUDITOR	7700 1/8/2004	AG(AUDIT), SHILLONG
6	ABISWAJIT CHOUDHURY, BSc(HON), NR.	12/11/1969 1/11/1994	2001 NONE	27/6/2002	Not yet confirmed	..	AG(AUDIT), GUWAHATI
7	ABESEABRATA MAJUMDAR, BCom(HON), SC.	7/6/1969 26/2/1996	2001 NONE	27/6/2002	Not yet confirmed	..	AG(AUDIT), GUWAHATI
8	ABRANAJOY BHATTACHARJEE, BSc, BEd, NR.	8/5/1969 24/12/1994	2001 NONE	27/6/2002	24/12/1996 CLERK	..	AG(AUDIT), GUWAHATI
9	ABKAMALAKHYA DAS, BA, NR.	21/6/1976 29/4/1994	2001 NONE	18/7/2002	29/9/1996 CLERK	6900 1/7/2004	AG(AUDIT), SHILLONG
10	ABPHANIDHAR HALOI, BSc, NR.	9/1/1951 18/6/1971	2003 NONE	3/2/2004	1/3/1984 SR. AUDITOR	..	AG(AUDIT), GUWAHATI
11	ABNIRMAL DEORI, BA(HON), ST.	1/11/1955 21/1/1981	2003 NONE	28/1/2004	1/1/1992 SR. AUDITOR	..	AG(AUDIT), GUWAHATI
12	ABDILIP KUMAR DHAR, BA, NR.	8/2/1962 12/12/1985	2003 NONE	3/2/2004	2/4/1988 CLERK	..	AG(AUDIT), GUWAHATI
13	ABJITESH CHANDRA DAS, BCom, NR.	28/12/1963 16/8/1985	2003 NONE	3/2/2004	1/4/1988 CLERK	..	AG(AUDIT), GUWAHATI
14	ABDEBAPRIYA PURKAYASTHA, BSc(HON), NR.	20/4/1968 18/5/1992	2003 NONE	8/1/2004	18/5/1994 SR. AUDITOR	..	AG(AUDIT), GUWAHATI

*After 20
get separate*

S. No.	Name Educational qualification and Caste (SC/ST/NR)	Date of Birth	Year of Passing SOGE and Rev.Aud.	Date of Promotion to the Cadre	Date of Confirmation, Post in which confirmed	Basic Pay, and Date of Increment	REMARKS
		Date of Joining in Govt. Service					
1	APADMA KUMAR DAS R., MCom, NR	27/5/1971 13/12/1994	2003 NONE	16/2/2004	13/12/1996 AUDITOR	**	AG(AUDIT), GUWAHATI
2	PROZI KR. SINGH, NR.	1/2/1968 30/12/1988	2003 NONE	9/1/2004	Not yet confirmed	**	AG(AUDIT), IMPHAL
3	PRANJIT SAIKIA, MSc, ST.	1/3/1969 13/2/1996	2003 NONE	28/1/2004	13/2/1998 AUDITOR	**	AG(AUDIT), GUWAHATI
4	SUBRATA SUTRADHAR, BSc, SC	1/1/1973 3/5/1995	2003 NONE	30/1/2004	3/5/1997 CLERK	**	AG(AUDIT), GUWAHATI
5	NEPAL CHANDRA SARKAR, BCom, NR.	1/7/1960 30/5/1983	2005 NONE	20/1/2005	12/10/1987 SR AUDITOR	**	AG(AUDIT), GUWAHATI
6	MANI KANDAN C, BA, NR.	11/4/1966 28/2/1992	2005 NONE	20/1/2005	Not yet confirmed	**	AG(AUDIT), KOHIMA
7	SANJOY SEN GUPTA, MA, NR.	30/8/1964 9/4/1992	2005 NONE	20/1/2005	Not yet confirmed	**	AG(AUDIT), AGARTALA
8	PARTHA SARATHI CHAKRABORTY, BSc, NR.	1/1/1968 3/6/1993	2005 NONE	20/1/2005	3/6/1993	**	AG(AUDIT), AGARTALA
9	SANTANU BHATTACHARJEE, NR.	1/4/1965 14/12/1988	2005 NONE	20/1/2005	Not yet confirmed	**	AG(AUDIT), KOHIMA
10	RITUL CHANGMAI, BSc(AGRI, NR)	14/9/1971 6/2/1996	2005 NONE	20/1/2005	6/2/1998 AUDITOR	**	AG(AUDIT), GUWAHATI
11	DEEPIKASH RN DAS, SC.	26/6/1971 25/1/1996	2005 NONE	20/1/2005	25/1/1998 AUDITOR	**	AG(AUDIT), GUWAHATI
12	CHIDEMO SHITIRIE, BA, ST.	31/8/1970 22/3/1998	2005 NONE	20/1/2005	Not yet confirmed	**	AG(AUDIT), KOHIMA
13	M. GANESH, BSc, NR.	16/8/1975 1/3/1999	2005 NONE	20/1/2005	1/3/2001 CLERK	6500 20/1/2005	AG(AUDIT), SHILLON

OFFICE OF THE ACCOUNTANT GENERAL (A & E) ASSAM

MAIDAN GAON, BELTOLA, GUWAHATI-781029

POLICY FOR TRANSFER/POSTING OF COMMON CADRE OFFICERS
IN THE NORTH EASTERN REGION

1. As per Headquarters office letter No. 108-N.2/127-88 dt. 28.2.90 as per as possible the section officers Grade Examination passed staff of Accounts and Entitlement Offices in North Eastern Region on their promotion as Section Officers are to be posted in the Offices from which they passed the above examination.
2. As per Headquarters office letter no. 1334-NGE (APP)/104-95 dt. 01.10.96. the SO/AAOs/AOs/Sr.AOs are to be posted to the office of their choice as far as possible. If however, it is not possible to post them to the office of their choice they are posted to other offices on rotation basis for a specific period.
3. The tenure of posting in the outstation deficit offices for the first and second time for SOs/AAOs is 18 months as per agreement held on 10.4.1974 between the Association and the Accountant General.
 - a. On review the aforesaid policy, it is further decided that the tenure of posting for SO/AAO/AOs in the outstation offices for the second time and above will be one year subject to the condition that the officers can avail of regular leave of 30 (thirty) days only. Leave availed in excess of 30(thirty) days will be added to the tenure of 12 months.
 - b. The common cadre officers who have never served at outstation offices may be transferred, subject of course to item (2) above, first from the bottom of the seniority list of that office.

*Afferson
J. K. Advocate*

- c. The officers who have already served once at outstation offices in their respective cadres and after being posted back to their base offices have remained in their base office for the longest period may be selected first in order of station seniority for posting outstation offices in order to facilitate smooth repatriation of their colleagues.
- d. When a batch of officer in a particular cadre rejoins their base office on the same day after completing 1st and 2nd time transfer, the junior most officer from such a batch may be picked up for 2nd/3rd time transfer, if any.
- e. Officers who are due to retire within two years may be exempted from the aforesaid transfer liabilities.
- f. Posting of a particular common cadre officer to an outstation office may be kept in abeyance in case of unforeseen incidents like sudden accidents, demise of family members, serious illness or for urgent administrative reasons.

Authority: A.G's order dt. 22.3.2000 at P/12^N and P/34^C of file no. DAG(A)/----
C/Ghy/Policy/ Transfer/96.

SD/-

Deputy Accountant General (Admn).

OFFICE OF THE ACCOUNTANT GENERAL (A&E) ASSAM,
MAIDAMGAON, BELTOLA, GUWAHATI - 781 029.

POLICY FOR TRANSFER/POSTING OF COMMON CADRE OFFICERS IN THE
NORTH EASTERN REGION.

As per Headquarters office letter No. 108-N.2/127-88 dt. 28.2.90 as far as possible the Section Officers Grade Examination passed staff of Accounts and Entitlement Offices in North Eastern Region on their promotion as Section Officers are to be posted in the Offices from which they passed the above examination.

As per Headquarters office letter No. 13.34-N(GE)(APP)/104-95, dt. 01.10.96, the AAOs/Aos/St.Aos are to be posted to the office of their choice as far as possible. If however, it is not possible to post them to the office of their choice they are posted to other offices on rotation basis for a specific period.

The tenure of posting in the outstation deficit offices for the first and second time for SAs/AAOs is 18 months as per agreement held on 10.4.1974 between the Association and the Accountant General.

On review the aforesaid policy, it is further decided that the tenure of posting for A.Os/A.Os in the outstation offices for the second time and above will be one year subject to the condition that the officers can avail of regular leave of 30 (thirty) days only. Leave granted in excess of 30 (thirty) days will be added to the tenure of 12 months.

(4) The common cadre officers who have never served at outstation offices may be transferred, subject of course to item(2) above, first from the bottom of the seniority list of office.

(3) The officers who have already served once at outstation offices in their respective cadre and after being posted back to their base offices have remained in their base office for the length period - may be selected first in order of station seniority for posting to outstation in order to facilitate smooth repatriation of their colleagues.

After a batch of officer in a particular cadre rejoins their base office on the same day completing 1st/2nd time transfer, the junior most officer from such a batch may be called for 2nd/3rd time transfer, if any.

Officers who are due to retire within two years may be exempted from the aforesaid liabilities.

posting of a particular Common Cadre Officer to an outstation Office may be kept in view in case of unforeseen incidents like sudden accidents, demise of family members, illness or for urgent administrative reasons.

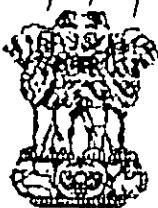
Authority: A.G's order dt. 22.3.2000 at P/12^N and P/34^C of File No. DAG(A)/2000/C/Gly/Policy/Transfer/96).

Deputy Accountant General(Adm).

BY SPEED POST

SPEED POST

(6)



सर्वसेव यज्ञते

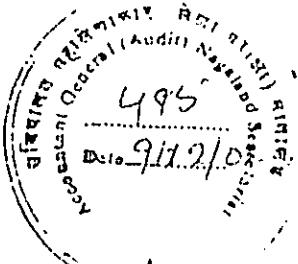
N.R.Rayalu,

S72
9/12/02प्र० ग्राहालोच्चाकार (लेखा फरीका), मेघालय,
अरुणाचल प्रदेश एवं मिज़ोरम
रिलांग - 793 001Pr. ACCOUNTANT GENERAL (AUDIT),
MEGHALAYA, ARUNACHAL PRADESH AND
MIZORAM. SHILLONG - 793 001.

No. Ett.I/Audit/12-3/2002-2003/2682.

Dated: 2 DEC 2002.

My Dear Singh



Kindly refer to your D.O. letter No. Admin/Audit/2-19/Vol-1/92-95/853 Dated 01.10.2002 forwarding a representation of Shri Bijoy Bhusan Deb, A.A.O. for transfer to the Office of the Pr. Accountant General (Audit), Assam, Guwahati with your recommendation.

The Comptroller and Auditor General during his visit to Accountant General (Audit), Nagaland, Kohima in 1999 expressed the view that a roster could be maintained for rotation of staff to offices outside Nagaland. Accordingly, this office being the Cadre Controlling Authority is maintaining a panel with reference to the date of submission of representation of willing AAO/SO and transferring at least two of them to their office of choice every year. In the aforesaid panel, the name of Shri Bijoy Bhusan Deb featured at serial No. 4 as he has submitted his representation in March 2000. The first two empanelled officers have submitted their representation in 8/96 and the third one has represented in 8/99. It is reasonably expected that Shri Bijoy Bhusan Deb, A.A.O. will be transferred in the year 2004.

Best regards

Yours sincerely,

Ranu D

Best regards
Yours sincerely,
Shri A.K.Singh,
Accountant General (Audit),
Nagaland, Kohima.

Alfred
Advocate

-34-

OFFICE OF THE PRACCOOUNTANT GENERAL (AUDIT)
MEGHALAYA ETC., SHILLONG - 793 001.

ANNEXURE - VII

Office Order No. Estt-I/Audit/115

Dated : .11.2005.

The following Senior Auditors/Auditors are promoted to officiate as Section Officer (Audit) in the scale of pay of Rs.6,500-200-10,500/- P.M., until further orders with effect from the date of their taking over charge as such in the offices as shown against their names.

Sl. No.	Name S/Shri/Smti	Present place of posting	Place of posting on promotion.
1.	Kanak Ch. Das (II)	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the Pr. A.G. (Audit), Assam, Guwahati.
2.	Suresh Babu P.A.	O/o the A.G. (Audit), Nagaland, Kohima	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Nani Gopal Paul, AAO transferred to the O/o the Pr. A.G. (Audit), Assam, Guwahati
3.	Dipendra Kr. Das	O/o the A.G. (Audit), Nagaland, Kohima	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Subhash Kumar, AAO transferred to the O/o the Pr. A.G. (Audit), Assam, Guwahati
4.	H. Ajeto Wasta	O/o the A.G. (Audit), Nagaland, Kohima	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Shrekan Lal, AAO transferred to the O/o the Pr. A.G. (Audit), Assam, Guwahati
5.	Mrinal Kumar	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the Pr. A.G. (Audit), Assam, Guwahati
6.	Hem Bahadur Darjee	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the Pr. A.G. (Audit), Assam, Guwahati
7.	Bendangangnen Aicr	O/o the A.G. (Audit), Nagaland, Kohima	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Nirmal Deori, SO (Audit) transferred to the O/o the Pr. A.G. (Audit), Assam, Guwahati
8.	K. Angami	O/o the A.G. (Audit), Nagaland, Kohima	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Pranjiit Saikia, SO (Audit) transferred to the O/o the Pr. A.G. (Audit), Assam, Guwahati
9.	Swapan Nandi	O/o. The A.G (Audit), Tripura, Agartala.	O/o. The A.G (Audit), Tripura, Agartala.

On their promotion as Section Officer (Audit), they are liable to be transferred to the office of the Pr. Accountant General (Audit), Meghalaya etc., Shillong, office of the Pr. Accountant General (Audit), Assam, Guwahati and offices of the Accountants General (Audit), Nagaland, Kohima; Tripura, Agartala, Manipur, Imphal as well as Branch/Zonal offices of those offices already in existence or that will be created in future and anywhere within the States of Assam, Meghalaya, Manipur, Tripura, Nagaland, Arunachal Pradesh and Mizoram.

(ii) In terms of FR 22-I (a)(i), read with GOI orders thereunder, they are required to exercise option, if any, within one month from the date of their joining as Section Officer (Audit).

(iii) On their promotion as Section Officer (Audit), they are placed on probation for a period of 2(two) years w.e.f. the date of their taking over charge as such in their respective new place of posting.

Contd... p/2

Abel M. Advocate

6/12/05
6/12/05

Besides above, the following AAOs/ SOs are transferred to the Offices shown against their names.

Sl. No:	Name	Present place of posting	Place of posting on promotion.
1.	S/Shri/Smti Debashish Chakraborty, AAO	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Subrata Sutradhar, SO (Audit) transferred to O/o. the Pr. A.G (Audit), Assam, Guwahati.
2.	Subhash Chandra Paul, AAO	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Phani Dhar Haloi, SO (Audit) transferred to O/o. the Pr. A.G (Audit), Assam, Guwahati.
3.	N.C. Roy, AAO	O/o the Pr. A.G. (Audit), Assam, Guwahati	O/o the A.G. (Audit), Nagaland, Kohima vice Shri Dilip Kumar Dhar, SO (Audit) transferred to the O/o. the Pr. A.G (Audit), Assam, Guwahati.
4.	Jitesh Chandra Das, SO (Audit)	O/o. the A.G. (Audit), Nagaland, Kohima.	Transferred to the O/o. the Pr. Accountant General (Audit), Assam, Guwahati. A substitute will be posted in his place shortly.
5.	Padma Kumar Das R. SO (Audit)	O/o. the A.G. (Audit), Nagaland, Kohima.	Transferred to the O/o. the Pr. Accountant General (Audit), Assam, Guwahati. A substitute will be posted in his place shortly.

On joining of the aforesaid AAOs/SOs to the O/o. Pr. A.G (Audit), Assam, Guwahati Office, S/Shri Biprajit Purkayastha and Srichangshu Nath, Assistant Audit Officers may please be released with the instruction to report to the O/o. the Pr. A.G. (Audit), Meghalaya etc. Shillong.
The transfer is in the interest of public service.

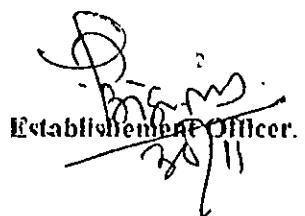
[Authority : Pr. Accountant General (Audit)'s Orders dated 29-11-2005 at page 24^N of file No.DAG (A)/Con-C/DPC/S.Os/2005.]

Sd/-
Sr. Deputy Accountant General (Admn).

Contd. P/3...

Copy forwarded for information and necessary action:-

1. The Deputy Director, O/o the Director General of Audit, P&T, S.W.T.C. Branch Audit Office, 33 B.B.D. Bagh, South, Kolkata - 700 001.
2. The Secretary to the Pr. A.G (Audit), Assam, Beltola, Maidamgaon, Guwahati-29. Enclosed P.Cs. may be handed over to the persons concerned. The date of their release and date of joining of the Officers, under orders of promotion and transfer to the Guwahati Office may please be intimated to this office for record.
Enclo : 8 P.Cs.
3. The A.G (Audit) Nagaland, Kohima. The enclosed P.Cs. may be handed over to the Persons concerned. The date of joining and date of release of officers under of promotion and transfer may please be intimated to this office for record..
Enclo : 15 P.Cs.
4. The A.G (Au) Tripura, Agartala. The enclosed P.C. may be handed over to the Person concerned and his date of joining as SO (Audit) may be intimated to this office for record..
Enclo: 1 PC
5. The A.G (Audit) Manipur, Imphal.
6. The Secretary to the Pr.A.G(Audit), Meghalaya, etc., Shillong..
7. The P.A.O. (Local).
8. The Sr. Audit Officer/Record & Claim
9. The Asstt. Audit Officer/Conf. Cell/Estt-II/Record.
10. Budget G.L Group/S.B/P.C.Group/Pay fixation group.
11. Officials concerned.
12. Posting Group.
13. Office Order Book.



Establishment Officer.

To ..
 The Pr. Accountant General (Audit)
 (Cadre Controlling Authority)
 Meghalaya etc. Shillong

[Through Pr. A.G. (Audit), Assam, Guwahati]

Sub :- C.C.A's O.O.No. Estt-1/Audit/115 dt. 29-11-05 – clarification
 regarding Promotion/transfer of SOS/AAOs

Sir,

With reference to part-2 of the Pr. A.G (Audit), Meghalaya etc. order dated 29-11-05, I would like to lay before you with humble submission the following facts for confirmation and consideration of your benign authority.

2. That Sir, as per terms and condition of promotion order (s) issued by the Cadre Controlling Authority (CCA) in respect of the constituents of the common cadre staff (from SOs to Sr. AOs), each & every officer is liable to be transferred to any of the Audit Offices in the N.E.Region. :

3. Further more, especially two offices of the N.E.Region located at Kohima and Imphal are regarded & accepted as hard posting places by CCA and the placement of officials on promotion/transfer to those two offices has so far been regulated by a fair policy, mutually acceptable to all concerned which is still in vogue and nothing has come up contrary to that yet.

4. Besides, each person (either from junior or senior of the common cadre of every grade(i.e. SO/AAO/AO/Sr.AO) who has never served any of the above mentioned two offices should render a tenure of 18 months once in the event of his promotion to higher grade or by posting through transfer by the C.C.A. in each grade on rotation basis. The procedure is firmly established and have been followed smoothly so far.

5. Sir, after serving for 15 years in the O/o the AG, Nagaland, Kohima, I have been transferred on promotion to Shillong office in 1992 and thereafter posted to the office of the Pr. A.G. (Audit), Assam, Guwahati in 1998. Further, as asked for vide CCA/Pr. A.G. (Audit), Assam, Guwahati office circular No. Estt-1/Au/1-51/03-04/101 dt. 6-7-04, I have exercised option for placement in the O/o the Pr. A. G. (Audit), Assam, Guwahati and that also perhaps stands accepted by the CCA.

6. But Sir, to my utter surprise, I found myself picked and choosen to be transferred in the same capacity (i.e. AAO) again to the O/o the A.G. (Audit), Nagaland, Kohima vide CCA's order dt. 29-11-05 giving no cognizance to my service rendered earlier, while my seniors/juniors in the grade of SOs/AAOs who are yet to serve their tenure under existing norms of transfer policy.

7. Sir, in the light of the facts stated above, it is felt that my transfer case to Kohima office deserves further review vis-à-vis established transfer policy.

Contd..Pg-2

Alfred
J. S.
Advocate

- : (2.) : -

8. Sir, I would, therefore, request your intervention before giving effect to my transfer order issued under CCA's O.O. No. Estt.-1/Audit/115 dt. 29-11-05, in addition, following points may kindly be clarified and communicated to me early.

- a) The basis / policy which guides my transfer to the O/o the A.G. (Audit), Nagaland, Kohima leaving my seniors/ juniors in common cadre untouched who are yet to serve their tenure at hard posting places viz. Kohima/ Imphal offices.
- b) Please specify the tenure of my present posting to AG (Audit), Nagaland, Kohima vis-à-vis order dt. 29-11-05.

Sir, with due respect, I would say that order of my transfer would cause an unwarranted hardship to my domestic as well as financial front. Thus my case may kindly be looked into sympathetically and the fate of my representation communicated early, so as to, relieve me of my mental agony and also to help me restore my family peace that has broken down due to the sudden & unjust transfer order issued to me.

With profound regards,

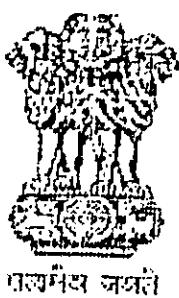
Yours faithfully,

Dated - 9.12.2005

(Debasish Chakraborty)

AAO

O/o the Pr. A. G. (Audit),
Assam, Guwahati



Gram : AGAUDIT,
SHILLONG
Dist. : असाम
FAX : 0361-2223191
PABX NO : 2228961

गोप्यम् निष्ठा विश्वासा

संख्या
No. Estt-1/Audit/12-3/2005-06/3182

To

The Sr. Audit Officer(Admin),
The Pr. Accountant General (Audit),
Assam, Maidamgaon, Beltola, Guwahati-29.

Subject:-

Forwarding of representation in respect of Shri Debasish Chakraborty, AAO and Shri Subhash Ch. Paul, AAO.

Sir,

In inviting a reference to your office letter No. Estt-1/Audit/9-11/2005-06/2753 dated 13-12-05 on the subject cited above, I am directed to state that the Pr. Accountant General has duly considered the representation of Shri Debasish Chakraborty and Shri Subhash Ch. Paul, Asstt. Audit Officer's but their request cannot be acceded to.

Shri Debasish Chakraborty and Shri Subhash Ch. Paul, AAO's may please be released immediately under intimation to this office.

Yours faithfully,

Sd/-

23 DEC 2005 Establishment Officer

Memo No. Estt-1/Audit/12-3/2005-06/3183-3184

Dated : /12/2005.

Copy forwarded for information to :-

1. Shri Debasish Chakraborty, AAO, O/o. the Pr. Accountant General (Audit), Assam, Guwahati with reference to his application dated 09-12-2005.
2. Shri Subhash Ch. Paul, AAO, O/o. the Pr. Accountant General (Audit), Assam, Guwahati with reference to his application dated 09-12-2005.

D. P. Mohanta
Establishment Officer

*Attessa
for Advocate*

ANNEXURE - X

24. CAG(A/E)/CAG/20, dt 21-10-05

Confidential

No.530-AC-II/340-2005 Vol. I

भारत के नियंत्रक-महासेवापरीकार का कार्यालय

10, बहादुर शाह जफर मार्ग,

नई दिल्ली - 110 002

OFFICE OF THE
COMPTROLLER & AUDITOR GENERAL
OF INDIA10, BAHADUR SHAH ZAFAR MARG,
New Delhi - 110 002

दिनांक / DATE

TOM/CAG/KmS/39

21. 10. 2005

To

The Accountant General (A&E)
Assam,
Guwahati-781029

Subject:

Report on the state of Accounts and Entitlement Functions in the
North East.

Dear Sir,

The report on the above subject compiled by the undersigned relating
to your office is enclosed.The Comptroller and Auditor General has desired that an action plan
should be drawn up and implemented for setting right the deficiencies pointed out.

Yours faithfully,

(K.G. Mahalingam)
Director General (AEC)

Encl: As above

Affd
J. K. Adarsh

Arising from the office wise analysis as above certain broad conclusions can be drawn.

1. Barring Tripura, receipt of initial accounts from the treasuries and Divisions is inordinately delayed. While AGs are regularly taking up the matter with the state governments, this problem is likely to persist. One direct consequence of this delay is that no accounting work takes place in AGs office in those months when treasury accounts are not received. Not only the compilation work per se but also the attendant items of work such as posting of broadsheets, loan accounts, inward and outward accounts, DCRG voucher postings, GE vouchers postings, etc. get deferred. When the arrears accounts are received in bulk, priority is given to compilation of monthly civil accounts and ancillary items of work such as postings in Broadsheets, GE vouchers postings, pairing of checks either lag behind or are not taken up at all. AGs have been requested to take note of this failing and ensure that all ancillary accounting items of work are simultaneously brought up to date along with compilation of monthly and annual accounts.
2. As brought out in the state-wise analysis many internal control checks prescribed in the M.S.O. are not being exercised in the entitlement wings of the offices. D.G. (Inspection) reports of these offices highlight these failures. Restoring these checks will go a long way in checking frauds and misappropriation. D.G.(Inspection) audit of A&E offices could be made annual wherever they are so at present.
3. Central Audit of entitlement work is either not done or if done it has no results to show. A system of issuing monthly audit certificates, along with audit notes (including nil audit notes) to the entitlement sections could be introduced to supplement the internal controls of A&E office.
4. North Eastern offices have a combined cadre of Sr.AOs, AOs, AAOs and SOs since 1971 when these offices came into existence. Deficit offices like Nagaland and Manipur perennially depend on the offices of Assam, Tripura and Meghalaya for their requirements of staff. Since the tenure of these officers is eighteen months, the turnover of stable is very fast. Also, as a matter of policy, only junior most officers on promotion are posted to these offices. This causes serious instability in the functioning of these two small offices. Separation of cadres which is long over due needs to be seriously considered if improvements by way of stability are to be brought about.
5. The position is also somewhat similar in the case of IA&AS officers also whose tenure of 2 years is frequently cut short by too many training and other assignments. Continuous leadership is essential.

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Annexure - XI (XII)

AOs/SOs who have never been posted
and served Kohima/Imphal etc.

SENIORS (AOs).

<u>Sl. No.</u>	<u>Sl. No. of Gradation List</u>	<u>Names of Officer(s)</u>
1.	17.	<u>Shri</u>
2.	23	Kamal Choudhury.
3.	24	Bipin Pujari.
4.	25	Jashabandha Choudhury.
5.	26	Mriganka Deshmukhya.
6.	28	Pradip Chakrabarty.
7.	30	Bhabananda Pathak.
8.	31	Subhash Ch. Dutta.
9.	35	Bhupal Ch. Bhownick.
10.	41	Ardhendu Kumar Das.
11.	44	Bhaben Ch. Kalita.
12.	46	Nabendu Deb.
		Surya Kumar Bhagawahali

JUNIOR(S)

13.	58	Jayanta Sankar Paul.
14.	62	Ashim Jyoti Dutta.
15.	68	Dipal Bhattacharjee.
16.	70	Rupraj Chakraborty.
17.	72	Lalit Gogoi.
18.	75	Binod Bhujel.
19.	113	Ratul Chandra Bora.
20.	115	Arup Kumar Paul.
21.	116	Pradip Kumar Dutta.
22.	119	Pradip Chakraborty.
23.	123	Dipu Borah.
24.	132	Hitesh Kakaty.
25.	134	Lakshmi Buragohai.
26.	136	Pradip Kr. Mitra.
27.	140	Partha Sarathi Gupta.
28.	141	Faizur Rahaman Choudhury.
29.	144	Arindam Nath.
30.	146	Sarat Ch. Das.
31.	147	Guna Ram Kalita.
32.	156	Animesh Pal.
33.	160	Sudipta Narayan Biswas.

FN - Upto Serial No. 9 (Gradation List Serial No. 35)
are senior to Sri Subhas Ch. Paul.

SECTION OFFICER (S).

<u>Sl. No.</u>		
1.	24	Ritul Changmai.
2.	25	Bikash Rn. Das.
		Kanak Ch. & Das.
		Mrinal Kumar
		Hembashadur Darjee.

} Promoted in 2005.

A. K. S.
Advocate

Annexure - XII

Staff transferred from Guwahati/Shillong/Tripura etc. to Kohima Office and transferred back to original Station.

Sl. No.	Name of officer(s) S/Shri.	Office from where transferred.	date of issue of transfer order.	Office where posted.	date of posting back.	Where posted back.	Months of retention.
1.	U. Rahman, S.O.	Guwahati.	23.6.2000	Kohima.	9.5.02.	Guwahati.	22+
2.	Saradindu Paul. S.O.	"	"	"	4.3.02	do	20
3.	Samiran Chakraborty, S.O.	"	4.1.02	"	13.8.03.	do	20
4.	Manasij Chakma, S.O.	Agartala.	5.11.01.	"	8.1.04.	Agartala.	
5.	Sudipta Das Gupta, S.O.	Guwahati.	do	"	26.5.03.	Guwahati.	18+
6.	Swapan Bose S.O.	do	9.5.02	"	8.01.04.	do	20+
7.	Kamalakhya Das.	Shillong.	26.6.02.	"	"	Shillong.	18+
8.	Sebabrata Mazumder, S.O.	Guwahati	22.1.03	"	28.9.04.	Guwahati.	21
9.	Jishu Bhattacharjee S.O.	do	26.5.03	"	20.1.05	do	20
10.	Subhash Kumar. S.O.	do	13.8.03	"	29.11.05	do	28
11.	Sreekant Lal, "	do	"	"	29.11.05	do	28
12.	N.G.Paul, S.O.	do	"	"	"	do	28
13.	Phanidhar Haloi, "	do	8.1.04.	"	"	do	23
14.	Nirmal Deori, S.O.	do	8.1.04	"	do	do	23
15.	Dilip Dhar, S.O.	do	do	do	do	do	23
16.	Jitesh Das, "	do	do	do	do	do	23
17.	Pranjit Saikia. "	do	do	do	do	do	23
18.	Subrata Sutradhar. "	do	do	do	do	do	23
19.	Padma Kr. Das, "	do	do	do	do	do	23

After 12
Jno
Admire

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 86 of 1996.

Date of Order : This the 21st Day of August, 1996.

Hon'ble Shri G.L.Sanglyine, Administrative Member.

Sri Tridib Ranjan Dey,
son of late Tarini Moran Dey.
Udalgakhran, Kahilipara,
Guwahati - 34.

By Advocate S/Shri J.L.Sarkar &
M.Chanda. Applicant

- Versus -

1. Union of India
through the Comptroller & Auditor General,
New Delhi.

2. Accountant General (A&E)
Assam, Shillong.

3. Accountant General (A&E)
Nagaland, Kohima.

4. The Deputy Accountant General,
Administration,
Office of the A.G.(A&E), Guwahati,
Christian Basti, Guwahati-5. Respondents.

By Advocate Shri G.Sarma, Addl.C.G.S.C.



ORDER

G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

Each of the 7 States of the North Eastern Region
has its own Accountant General. Each of the individual
Accountants General is a cadre controlling authority in
respect of staff upto the level of Supervisors. Section
Officers as well as Assistant Accounts Officers have
common respective cadres for all 7 States and the
Accountant General (A&E) Assam, Shillong is the cadre
controlling authority of these two cadres.

*Attested
by
Advocate*

2. The applicant was initially appointed as a Stenographer in the office of the Accountant General (A&E) Nagaland, Kohima. He was promoted to Section Officer on 23.5.90 and he was posted in the same office, namely, Accountant General (A&E) Kohima. It is understood during the course of hearing that the post of Section Officer is a non-gazetted post. The applicant was transferred to Guwahati in the office of the Accountant General (A&E), Assam on compassionate ground on 3.1.92 as Section Officer. While he was a junior in that office in Guwahati, he was promoted to the gazetted post of Assistant Accounts Officer (AAO for short) on 4.2.94. He continued in the post till he was transferred to the office of the Accountant General (A&E) Nagaland, Kohima vide the signed order dated 31.5.96. By virtue of the interim order in this O.A. he has not yet been relieved.



3. According to the respondents since the applicant had already stayed at Guwahati for more than four years he was transferred back to his base office in Nagaland where a vacancy was available. Further according to them, the applicant was due for such transfer as he was the seniormost among the Section Officers and AAOs transferred to Guwahati from Nagaland office reckoning with reference to their dates of joining at Guwahati. According to the applicant the nomenclature "base office" used by the respondents in the written statement is misleading and it has been intended only to frustrate the fair policy of transfer and posting. He contends that the post of AAO carries an all North Eastern Region transfer liability as evident from

contd. 3...

- 3 -

para 3 of his appointment letter dated 4.2.94 and, therefore, the question of sending him back to base office as claimed by the respondents does not arise. Further, he claims that this concept of base office as far as it relates to the AAO was raised only in order to discriminate against him. I find that the contention of the respondents regarding 'base office' is based on the letter No.108-N.2/127-88 dated 28.3.90 from the Comptroller and Auditor General of India to the Accountant General(A&E), Assam. This letter reads as below :

"Subject: Posting of Section Officers/Assistant Accounts Officer to the office of the Accountant General(A&E) Tripura; Agartala.

Sir,

I am directed to refer Shri S.K. Chakraborty, Accountant General(A&E), Tripura d.o. letter No. Estt/Restructt/ 1-1/1983/Vol.II/2665 dated 26.12.1989 addressed to you on the subject mentioned above and to request that as far as possible the Section Officer Grade Examination passed staff of Accounts and Entitlement offices in North Eastern region on their promotion as Section Officers may be posted in the offices from which they passed the above examination."

At the time of issue of the impugned transfer order the applicant is an AAO. I therefore find that this instruction contained in the letter quoted above cannot apply to him.

Apparently, initially reference was made with regard to the posting of Section Officers and AAOs to the office of the Accountant General(A&E), Tripura, Agartala. But the effective decision of the Comptroller and Auditor General of India is only in respect of Section Officers of North Eastern Region and these instructions relate particularly to the posting

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6V

of the staff on their first promotion to the post of Section Officer. The contention of base office raised by the respondents in respect of posting and transfer of AAO is therefore unfounded. No other transfer policy has been shown by the respondents apart from the above. Further the appointment letter of the applicant also does not show that the AAOs are compulsorily liable to be transferred to their 'base office'. On the other hand, they have all North Eastern Region transfer liability.

4. The applicant is of the view that fair policy of transfer and posting of AAOs had not been adopted by the respondents. When the AAOs have all North Eastern Region transfer liability fairness demands that the longest stayee officer should be transferred to hard stations like Kohima but in actual facts, at the choice of the dealing officers concerned, several officers have the privilege of remaining at the same stations such as Shillong and Guwahati and they have never been posted out. He has cited examples of officers both junior and senior to him who were after promotion retained in the same stations and have never been transferred or posted to hard stations such as Kohima. The respondents refuted by stating that there were vacancies in the respective base offices of those officers to accommodate them and therefore the question of transferring them to other stations does not arise. They also submitted, list of officers in Annexure-Q to the written statement. During the course of hearing the applicant pointed out to the remarks 'posted in his base office' made by the respondents in column 7 of the list against serial No. 2.

Shri Dibakar Choudhury and No.3, Shri Kali Sadhak Bhatta-
charjee and submitted that wrong statement has been made
by the respondents as these officers have not yet been
posted out of Guwahati though they have stayed longer than
him in Guwahati office. Learned counsel for the respondents
could not furnish supporting transfer orders of the two
AAOs. The applicant claims that this is a clear case of
discrimination against him. It is also his contention that
AAOs in the cadre should be posted by rotation on the
longest stayed basis. I am not convinced by the contention
of the applicant that he has been discriminated against
while he was transferred to Kohima by the impugned order.

The respondents had issued a Circular No.DAO(A)/1-3/94-95/375
dated 2.9.94 calling for options to be exercised by various
categories of officers. The applicant exercised his option
dated 17.9.1994 in respect thereto and his choice is
Accountant General(AG) Assam as first preference and
Accountant General(A.G.), Nagaland, Kohima as second pref-
erence. In other words it is a clear indication that he
wants to remain in Guwahati failing which he has no objection
to be transferred to Kohima. He has therefore no case to
resist his transfer to Kohima. (The next question is when
Guwahati is his first choice why the applicant could not
be retained in Guwahati.) Going by the contentions of the
respondents in this O.A. it appears that this was not due
to discrimination but it is a result of misconception of
the afo: said "base office" transfer policy which is not
applicable to the transfers and postings of AAOs.

5. Another contention of the respondents is that the application is liable to be dismissed as the applicant had approached this Tribunal without submitting any representation to the competent authority against the impugned order and therefore he had not exhausted the official remedies. The contention of the applicant is that he had no time for filing representation or opportunity to approach the competent authority as he had received the impugned order on 6.6.96 directing his release with effect from the afternoon of 7.6.96. Thus it is seen that it is true that the applicant had not given any opportunity to the respondents to re-consider the case of his transfer.

6. Other contentions of the applicant relate to his personal problems such as construction of his house and illness of his mother. These are best left to be considered by the respondents.

7. The respondents have submitted that the options received in response to the Circular dated 2.9.94 have not yet been acted upon. I have held as above that the 'base office' transfer policy is not applicable to the AAOs but it pertains to the posting of the newly promoted Section Officers. In the light of the above I consider that it will be fair and reasonable for the respondents to re-consider on merit the case of transfer of the applicant and they are accordingly directed hereby. For this purpose the applicant may submit a representation to the competent authority of the respondents within seven days from today. Further the respondents are directed to dispose of the

representation of the applicant, if any, within three weeks from the date of its receipt. The operation of the impugned order is stayed till disposal of the representation and will stand automatically vacated after the disposal of the representation. Further, it is made clear that if the applicant fails to submit the representation within the stipulated time mentioned above, the respondents are at liberty to enforce the operation of the impugned order.

The application is disposed of with the directions mentioned above. No order as to costs.

Sd/- MEMBER (ADMN)

TRUE COPY
21/8/96
Section Officer (Judicial)
Central Administrative Tribunal
Gowaball Road, Guwahati

421/S

Affid
Advocate

To

The Principal Accountant General (Audit),
 Meghalaya, Mizoram and Arunachal Pradesh,
 Shillong-793 001.

(Through the Principal Accountant General (Audit), Assam, Guwahati)

Ref: Letter No. Estt-I/Audit/12-3/2005-06/3182 dated 23 December 2005.

Sub: CCA's O.O. No. Estt-I/Audit/115 dated 29 November 2005—clarification regarding promotion/transfer of Section Officers/Assistant Audit Officers.

Sir,

Most respectfully, I would submit the following few facts for your kind and sympathetic consideration:

Sir, the transfer from one station to another is made as per policy and practice and for this, I had submitted my representation on 9 December 2005 seeking clarification for (i) basis/policy guiding my transfer and (ii) the tenure of posting.

Sir, In the case of my transfer, the 18 months policy and practice of transfer observing seniority position have not been followed, consequently, I have been made a victim of pick and choose policy, resulting to immense financial hardship and tremendous mental agony upon me and my family, which may even cause serious damage to my family.

Moreover, I fail to understand the reasons for such transfer neglecting established norms of transfer followed till recent past. In addition to the above, I would like to add that Sir, I have already served in Kohima for 15 years in various capacity since my joining in the department in the year 1976.

Sir, in ^{7th own} letter dated 23 December 2005 summarily rejecting my representation without indicating any ground/reasons. It pained me beyond reasonable limits to find that while my juniors/seniors in the grade of Section Officers/Assistant Audit Officers, who are yet to serve their tenure in hard station and staying much longer period at Guwahati have been retained but my case have not accorded reasonable and due consideration.

A. H. T.
 Advocate

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In addition, I being your subordinate staff, most humbly place before you that my ailing widowed mother aged 78 years is staying with me with no male member in station to take care of her for time to time treatment and welfare needs.

In view of the facts stated above, I humbly request you kindly to reconsider my case and issue necessary orders for my retention at Guwahati office for which act of kindness, I shall remain grateful to you.

Yours faithfully,

Sc/1

(DEBASISH CHAKRABORTY),
Assistant Audit Officer,
O/o the Principal Accountant General (Au
Assam, Beltola, Guwahati-781 029

Copy to The Principal Accountant General (Audit), Assam, Guwahati for information with an earnest request to take up the matter with his considered favourable and sympathetic recommendation please. Copy addressed to the CCA, Shillong is enclosed for ready reference.

Dated. Guwahati - 5.1.2016

Yours faithfully,

Received
Officer
S. A. (G)
F. A. G. I. Secy. Cell
65/11/16

W.W.
S/1/6

(DEBASISH CHAKRABORTY),
Assistant Audit Officer,
O/o the Principal Accountant General (A
Assam, Beltola, Guwahati-781 029



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VAKALATNAMA
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
Guwahati BENCH

NO. 14 of 1992006

Sri Debarish Chakraborty Appellant
Petitioner
Versus
Union of India & ors Respondent
Opposite party

Know all men by these Presents that the above named
do hereby
nominate, constitute and appoint Shri *JL. Sarkar and S. Nath*,
K.K. Biswas Advocate and such of the undermentioned Advocates
as shall accept this Vakalatnama to be my/our true and lawful Advocates to appear and act
for me/us in the matter noted above and in connection there with and for the purpose to do
all acts what soever in that connection including depositing or drawing money, filing in or
taking out papers, deeds of composition etc. For me/us and on my/our behalf and/we agree
to ratify and confirm all acts so done by the said Advocates as mine/ours to all intents and
purposes. In case of non payment of the stipulated fee in full no Advocate will be bound
to appear or act on my/our behalf.

In witness where of I/we here unto set my/our hand this

day of 199

Advocates

N.M.Lahiri
Prasanta Kumar Barua
Bijoy Kumar Das
B.C.Das
B. Banerjee

J.L. Sarkar
Ashis Dasgupta
B.M.Buzar Baruah
Nisitendu Choudhury
Manik Chanda
Asit Sarkar
Stuti Deka
S. Sarmah
N. D. Goswami

And Accepted

JL. Sarkar
(*JL. Sarkar*)
Advocate

K.K. Biswas
(*K.K. Biswas*)
Advocate

Received from the executant and accepted

S. Nath
(*S. Nath*)
Advocate

Debarish Chakraborty

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NOTICE

From:-

S. Nath
Advocate

To. Shri G. Basuhyal
Sr. C. G. S. C.

Sub: O. A. No. — 106
(Shri D. Chakraborty - Vs - U.O.I. Tors).

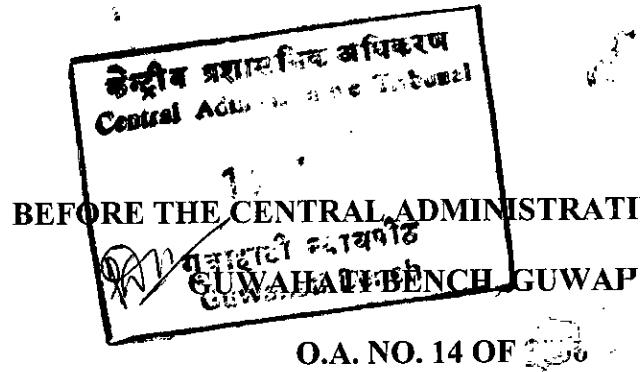
Sir, find please enclosed herewith a copy of the O.A. This is for your information and necessary action.

Please acknowledge receipt.

Yours sincerely

S. Nath
Advocate
10/1

Received
Bishnu Das
Addl Chs C
(G. Basuhyal) 16/1/06.
Sr. C. G. S. C



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAP

O.A. NO. 14 OF 2008

Sri DEBASISH CHAKRABORTY

..Applicant

-vs-

Union of India & Ors

..Respondents

The written statement on behalf of the Respondents above named –

WRITTEN STATEMENT FILED BY THE RESPONDENTS

- 1) That the respondents have received a copy of the OA and have gone through the same and have understood the contentions made thereof. Save and except the statements, which are specifically admitted herein below rests may be treated as total denial. The statements, which are not borne on records are also denied and the applicant is put to the strictest proof thereof.
- 2) That before going through various statements of the OA, the respondents would like to give the brief history of the case.

Shri Debasish Chakraborty, AAO Nagaland based official joined as Auditor in the Office of the Accountant General, Nagaland, Kohima on 21.10.1976. He was promoted as Section Officer 15.06.1992 and transferred to the Office of the Accountant General Meghalaya Shillong. He was promoted as Asstt. Audit Officer with effect from 05.06.1995. With the creation of the Office of the Accountant General (Audit), Assam, Guwahati Shri Chakraborty was transferred to the Office of the Accountant General (Audit), Assam, Guwahati on the basis of his application 08.08.1997.

To facilitate repatriation of Shri Subrata Sutradhar Section Officer (Audit), a Guwahati based Officer who was serving in Nagaland, Shri Debasish Chakraborty, Asstt. Audit Officer was transferred to the Office of the Accountant General (Audit), Nagaland, Kohima. On receipt of aforesaid order Shri Chakraborty, submitted a representation addressed to the Pr. A.G. (Audit), Assam, Guwahati and the same was duly considered and rejected.

Aggrieved by the aforesaid orders, Shri Debasish Chakraborty, A.A.O. moved the Hon'ble Central Administrative Tribunal Guwahati Bench and obtained a stay order.

PRELIMINARY SUBMISSION

3) That the respondents beg to submit that the Hon'ble Tribunal may not be pleased to interfere with the matter of transfer as it is a well settled proposition of law that transfer of a Government Servant who is in a transferable post is an incident of service and the employer is the best judge of utilizing his services. Transfer is not a punishment as it is not included as one of the penalties in the C.C.S. (C.C.A) Rules, 1965. The scope of interference is limited inasmuch as the courts should not interfere in the judgment exercised by the administrative authorities unless the impugned transfer order has been passed in violation of the Statutory rules/instruction or having been passed by an authority which was not competent to pass such an order or it has been passed on extraneous or collateral grounds or suffers from the vice of maladies on the part of the authority who has passed or approved the order. It is the well settled law that transfer of a public servant made on administrative grounds or in public interest should not be interfered with unless there are strong and pressing grounds rendering the transfer order illegal on the ground of statutory rules or on grounds of malafides.

4) That with regard to the statement made in paragraph 1,2 and 3 of the OA, the respondents beg to offer no comment.

5) That with regard to the statement made in paragraph 4.1 of the OA, the respondents beg to offer no comment.

6) That with regard to the statement made in paragraph 4.2 & 4.3 of the OA, the respondents beg to state that there is no such service as Accounts and Audit Service. The applicant joined in the A.G., Nagaland, Kohima as Auditor in the year 1976. Consequent on his passing S.O.G. Exam in the year 1992, the applicant along with other 11 (eleven) officials were promoted and posted to various As.G. offices of North Eastern Region. From the promotion order itself it would be evident that none of them was posted to Nagaland office either due to non-availability of vacancies or none was due for repatriation.

7) That with regard to the statement made in paragraph 4.4 of the OA, the respondents beg to state that with the creation of the A.G.(Audit) Assam, Guwahati w.e.f. 02.07.1997 and on the basis of his preference, the applicant was transferred to the O/O the A.G. (Audit), Assam, Guwahati.

A copy of his representation for transfer to the O/O the A.G. (Audit), Assam, Guwahati is annexed herewith and marked as **Annexue-RI**.

- 8) That with regard to the statement made in paragraph 4.5 of the OA, the respondents beg to state that the applicant's statement that he had already served in hard station like Kohima and Shillong is not based on facts. The applicant is a Nagaland based officer but was brought out of Nagaland on promotion due to non-availability of vacancies in Nagaland. Subsequently, on the basis of his application, he was transferred to the O/O the A.G. (Audit), Assam, Guwahati. Now the applicant is to go back to his office to facilitate repatriation of Guwahati based Officer.
- 9) That with regard to the statement made in paragraph 4.6 of the OA, the respondents beg to state that the policy stated to have been formulated by the respondents relates to the O/O the A.G. (A&E), Assam, Guwahati and other offices of North Eastern Region of Accounts stream: This has nothing to do with the Audit Stream which is a different entity altogether.
- 10) That with regard to the statement made in paragraph 4.7 & 4.8 of the OA, the respondents beg to state that the intention of the department is to rotate the Nagaland based officers out of Nagaland for brief period of time. Such officers then to be repatriated back to Nagaland to facilitate the similar transfer of other Nagaland based officers/or to facilitate the repatriation of officers of other offices.
- 11) That with regard to the statement made in paragraph 4.8A & 4.9 of the OA, the respondent beg to submit that the representation submitted by the applicant was duly considered by the Pr.A.G.(Audit), Meghalaya, Arunachal Pradesh and Mizoram. The same was rejected after application of mind and communicated to the Pr. A.G. (Audit), Assam, Guwahati. Thus it is denied that the applicant's representation was rejected by a cryptic and non-speaking order.
- 12) That with regard to the statement made in paragraph 4.10 of the OA, the respondents beg to state that it would be evident from Annexure annexed with the application that the same is a report on the state of Accounts and Entitlement function in the North East. The applicant being as Asstt. Audit Officer of the Audit Office, which is a distinctly separate entity from Accounts and Entitlement function, has nothing to do with the applicant's transfer order.

13) That with regard to the statement made in paragraph 4.11 of the O.A, the respondents beg to state that respondents are not bound to transfer back Nagaland based officials from Kohima after a period of about 18/24 months. A list of the names of Assistant Audit Officers who were never transferred from Nagaland is annexed herewith. Thus the contention of the applicant is stoutly denied.

A copy of the said list is annexed herewith and marked as **Annexure-R2.**

14) That with regard to the statement made in paragraph 4.12 of the OA, the respondents beg to submit that the decision of the Hon'ble CAT, Guwahati in the case of Shri Tridip Rn Dey in OA No. 86 of 1996 who is a member of the Accounts Stream has no bearing in this case. Instead, attention of this Hon'ble CAT is drawn to the decision of CAT, Calcutta which has opined that transfer is an incident of service and since the applicants are admittedly holding transferable jobs, dismissed the prayers for quashing the order of transfer.

15) That with regard to the statement made in paragraph 4.13 of the OA, the respondents beg to submit that there was no breach of system or Rules in transferring the applicant to Nagaland office. His application-dated 05.01.2006 was also considered and rejected by the Pr. A.G. (Audit), Meghalaya etc., Shillong. The same was intimated to the Pr. A.G.(Audit), Assam, Guwahati.

16) That with regard to the statement made in paragraph 4.14 of the OA, the humble respondents beg to state that to facilitate smooth repatriation of the officers who are working outside their base offices, the cadre controlling Authority transfers officers from various stations from time to time. Due to grant of stay by this Hon'ble Tribunal the repatriation of Shri Sutradhar has been unduly delayed. However, to mitigate the hardship of Shri Sutradhar, the officer was transferred back to his base office. But the office of the Accountant General (Audit), Nagaland had to run with shortage of man power. The applicant was transferred on bonafide grounds and in public interest to the office of the Accountant General (Audit), Nagaland, Kohima.

17) That with regard to the statement made in paragraph 4.15 of the OA, the respondents beg to state that to facilitate smooth repatriation of the

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officers who are working outside their base offices, the cadre controlling Authority transfers officers from various stations from time to time. Due to grant of stay by this Hon'ble Tribunal the repatriation of Shri Subrata Sutradhar has been delayed. However, to mitigate the hardship of Shri Sutradhar, the officer was transferred back to his base office. But the office of the Accountant General (Audit), Nagaland had to run with shortage of man power. The applicant was transferred on bonafide grounds and in public interest to the office of the Accountant General (Audit), Nagaland, Kohima. In reply to the orders of the Hon'ble Tribunal dated 17.01.2006 the respondents beg to submit that the Asstt. Audit Officers of Nagaland Office who were serving out of their base office for the longest period of time were transferred back to Nagaland to facilitate the repatriation of three Guwahati based officers. Of the three Nagaland based officers who were transferred, one Shri N.C. Roy has already reported for duty in Nagaland.

18) That with regard to the statement made in paragraph 4.16 of the OA, the respondents beg to state that considering the facts and circumstances of the case narrated above the present transfer order has not violated provisions of AR. 14, 16(1), 21 and 309 of the Constitution of India.

In this connection the respondents beg to further submit that the Hon'ble Apex Court at para 4 of the judgment in the case of Mrs. Shilpi Bose Vs. State of Bihar (AIR 1991 SC 532) have been pleased to observe as follows:

"In our opinion the courts should not interfere with a transfer order which are made in public interest and for administrative reasons unless the transfer orders are made in violation of any mandatory statutory rules or on the grounds of malafide. A Government servant holding a transferable post has no vested right to remain posted at one place or the other, he is liable to be transferred from one place to the other. The transfer orders issued by the Competent Authority do not violate any of his legal rights. Even if a transfer order is passed in violation of executive instructions or orders, the courts ordinarily should not interfere with the order, instead the affected party should approach the higher authorities in the Department. If the courts continue to interfere with day to day transfer orders issued by the Government and its subordinate authorities, there will be complete chaos in the Administration, which would not be conducive to public interests".

The attention of the Hon'ble Tribunal is also drawn to the case of Gujarat Electricity Board vs. Atmaram Sangomal Poshani (1989) 2 SCC 602: 1989 SCC

(L&S) 393, the Hon'ble Supreme Court observed as under: "Transfer of a Government Servant appointed to a particular cadre of transferable posts from one place to other would generally be a condition of service and the employee has no choice in the matter. Transfer from one place to another is necessary in public interest and efficiency of public administration. Wherever a public servant is transferred, he must comply with the order, but if there is any genuine difficulty in proceeding on transfer, it is open to him to make representation to the competent authority for stay, modification or cancellation of the transfer order if the order of transfer is not stayed, modified or cancelled, the concerned public servant must carry out the order of transfer. In the absence of any stay of the transfer order, a public servant has no justification to avoid or evade the transfer order, a public servant has no justification to avoid or evade the transfer order merely on the ground of having made a representation or on the ground of his difficulty in moving from one place to the other. If he fails to proceed on transfer in compliance with the transfer order, he would expose himself to disciplinary action under the relevant rules" as has happened in the instant case. The respondent lost his service as he refused to comply with the order of his transfer from one place to the other.

The above decision was followed by the Hon'ble CAT, Jodhpur Bench in the case of Shri Mahendra Kishore Sharma Vs. Union of India and other (1992) 20 ATC 66 dated of judgment 05.12.1991.

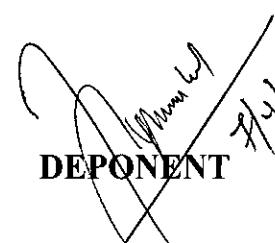
- 19) That with regard to the statement made in paragraph 4.17 of the OA, the respondents beg to state that the personal problem of the applicant may be genuine, but the illness of his mother is obviously a continuing problem and he has to make other arrangements for looking after these problems and on these grounds he cannot be allowed to block the repatriation of another Guwahati based officer who is to join in Guwahati after completion of his tenure in Nagaland.
- 20) That with regard to the statement made in paragraph 4.18 of the OA, the respondents beg to state that there was no breach of administrative justice and fairness in the transfer order.
- 21) That with regard to the statement made in paragraph 4.19 of the OA, the respondents beg to state that the applicant has failed to make out a case justifying and interference by the Hon'ble Court and as such the stay order granted to the applicant may be revoked.

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XO

VERIFICATION

I, Shri F. Syiemlieh aged about 36 years at present working as Deputy Accountant General (Admn), O/o the Pr. Accountant General (Audit), Meghalaya etc., Shillong who is taking steps in this case, being duly authorized and competent to sign this verification, do hereby solemnly affirm and state that the statement made in paragraph 1 and 21 are true to my knowledge and belief. Those made in paragraph 2 to 20 being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Humble Tribunal. I have not suppressed any material fact.

And I sign this verification this 7 the day of April 2006 at Shillong.


DEPONENT

**Deputy Accountant General (Admn),
O/o the Principal Accountant General (Audit),
Meghalaya, Arunachal Pradesh and
Mizoram, Shillong.**

ANNEXURE - R1

To

The Pr. Accountant General (Audit),
Meghalaya, Arunachal Pradesh and
Mizoram,
Shillong.

Sub : Willingness for transfer to Guwahati office.

Madam,

In inviting a reference to the Administration Circular No. Estt.1/Audit/4-8/97-98/2196 dtd. 30.07.97, I am to offer my willingness for transfer to Guwahati office. Necessary information as desired by the Administration Section are given below for your necessary action please.

I. Name : DEBASISH CHAKRABORTY
2. Designation : Asstt. Audit Officer
3. Date of Birth : 01.08.51
4. (a) Date of entry in I.A. & A.D : 22.10.76
(b) Cadre at the time of entry : Auditor
5. Date of promotion/joining : Promoted to Asstt. Audit Officer in the present cadre on 5.6.95
6. Section in which working (as on date of application) : Inspection Group (Civil), attached with D.P. Cell (Civil)
7. (a) Whether any application/representation for transfer to Guwahati transfer to Guwahati office on family ground was submitted earlier ?
If so, when and on what ground.
(b) Whether the spouse of the Govt. servant is working in AG(A&E) Assam and Pr. AG(Au), Shillong and is under order of transfer to the O/o the AG(A&E), Assam & AG(Au), Assam, Guwahati. If so a copy of the transfer order to be enclosed.
(c) Whether the spouse of the Govt. servant was working in AG (A&E) Assam and Pr. AG(Au), Shillong and already transferred to the O/o the AG(A&E) & AG(Au), Assam. If so, copy of transfer order.
(d) Whether the spouse of the Govt servant is working, if so, where ?

Alleged
AC. Chakraborty
Sr. Deputy Accountant General
AO - 18th Audit Assistant General
AO - 18th Audit Assistant General
Muz. Dist. Shillong

Allesdeaf

St. George's Ascension General Church
16th & 18th Streets, Washington, D. C. (2445),
Rev. Dr. C. A. L. Jones, Pastor
M. D. C. 1903, Washington.

Therefore, you are requested to consider my case
sympathetically and obliged me thereby.

Yours faithfully,

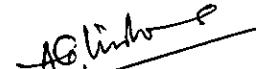

Debasish Chakraborty

Asstt. Audit-Officer

Dated : 8.8.97

Signature of the Govt. Servant
(Name in Block letters)
Designation

Attested


S. Debash Chakraborty
Asstt. Accountant General (Admc),
Andhra Pradesh Accountant General (AndG),
Meghalaya, Arunachal Pradesh and
Mizoram, Shillong-1.

6A
10 -

Annexure - R2

Name of the Assistant Audit Officers who have never served outside Nagaland office:-

1. Shri Diptendu Chakraborty, AAO
2. Shri Parakesh Seal, AAO
3. Shri Atul Ch. Dutta, AAO

Notice

Date - 19/4/06

From,
Usha Das.
Advocate.

To,
Mr. J. L. Sankar
Advocate

Sub: OA no. 14/06 filed by Sri D.
Chakrabarty

Sir,
Please find herewith a copy
of we being filed today. Kindly
acknowledge the receipt thereof.
Thanking You.

Received copy

Advocate

Sincerely Yours
Usha Das.

Advocate

I undertake to return
a copy of ^{on} WS Mr. J. L.
Sankar, Advocate,
Usha Das

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

OA No. 14 OF 2006

Shri DEBASISH CHAKRABORTY

-vs-

Union Of India & Ors

..Applicant

..Respondents

6/6/06
Filed by the applicant
S. Tomuli
Advocate
Through

A Reply to the written statements of the respondents –

1. That the applicant has gone through the written submission and understood the contents thereof -
2. That in reply to statement in para – 2, it is stated that the respondent, Pr. Accountant General (Audit), Meghalaya, Arunachal Pradesh, Mizoram, Shillong called for willingness from the staff of his office with a view for placement of staff at newly created office at Guwahati vide Circular No. Esst-1/Audit/4-8/97-98/2196 dt. 30.07.97. In pursuance of the said circular, I had offered my willingness for posting at Guwahati and was transferred to A.G(Audit) Assam, Guwahati after accepting my willingness by the respondent alongwith 16 (Sixteen) no. of officers (SOs/AAOs/Sr. AOs) in a single list under O/D No. Esst-1/Audit/392 dt. 24.02.98. After placement, none of the 14 SOs/AAOs is transferred back to their so called base office in the same post except Shri J.Nandi, AAO, (Sl. No. 16) transfer to Shillong at his own request. However, a few of them were transferred to other stations on promotion to higher posts of Audit Officer.

Further, the term “Guwahati Base Officer” used by the respondent in the case of Shri Subrata Sutradhar, SO(Audit) is not correct. Rather, as per his promotion order to the post of S.O. he belongs to Common Cadre Officer and not “Guwahati base Officer”, since, the cadre in r/o SOs/AAOs/AOs/Sr. AOs are being jointly maintained through a common gradation list by the Cadre Controlling Authority (i.e. Principal Accountant General (Audit) Meghalaya, Shillong, etc). Thus, the respondent’s concept of “Guwahati Base Officer” does not hold good, secondly the applicant in his representation dated 09.12.05 served to the Cadre Controlling Authority, requested for clarification of the points reproduced below :-

- i) “The basis / Policy which guide my transfer to the O/O the A.G. (Audit) Nagaland, Kohima leaving my seniors / juniors in common cadre untouched

who are yet to serve their tenure at hard postings place viz. Kohima/Imphal offices.

ii) Please specify the tenure of my present posting to A.G. (Audit) Nagaland, Kohima, vis-à-vis order dt. 29.11.2005".

But the respondent remained silent on those points in his letter No. Esst-1/Audit/12-3/2005-06/3183-84 dt. 23.12.05 and ordered to release the applicant immediately. Thus, the representation of the applicant as stated "duly considered" is not correct. (Annexure -A).

3. That in reply to statement in para – 3, it is stated that the transfer is neither according to any principle nor in public interest. The same has been issued on incorrect premises as explained above and as such is arbitrary. The published norms, directives and letters and circulars prescribes rules of transfer on seniority basis from common cadre from juniors. In the written statement in OA NO.115/2006 (Shri S.U. Ahmed & Ors –vs-U.O.I & Ors) the respondents have stated the correct position as under-(i) (in para 2) .

"Once a person is promoted to the post of S.O. and become part of common cadre of group B office in the A & E offices of N.E. region, the office to which he belonged prior to such promotion is not relevant".

Applicants has come to know that the applicants in O.A. No. 115/2006 had referred the case of this applicant in their O.A. Copy of the written statement in O.A. No. 115 is enclosed in Annexure - B

Annexure in the said w.s. could not be collected hence not enclosed .

4. That in reply to statement in para – 6, it is stated that the service is in "Indian Audit and Accounts Department".

The statement of the respondent is not based on fact. In fact, one Officer (Shri J. P. Deb) at Sl. No. 7 of CCA's O.D. No. Esst-1/Audit/80 dt. 01.06.92 was posted in Kohima office. Thus, the non availability of vacancy in that office is not correct. This is a misstatement on the part of the respondent.

5. That in reply to the statement made in para – 7, it is stated that preference or willingness was offered by the respondent and the applicant has only acted upon on that by submission of his consent for transfer to the newly created office at Guwahati in public interest.

6. That in reply to the statement made in para – 8, it is stated that the applicant had served at hard station at Kohima for 15 years (approx.) as an Auditor/Senior Auditor. Subsequently transferred to Shillong office on promotion to the post of SO/AAO's of common cadre. The correctness of the statement in para – 8 is denied.

The applicant is a common cadre officer and not "Nagaland Base Officer" as explained at para – 2 above. He is not liable to be transferred out of Guwahati as per norms in vogue. i.e. either from seniors/juniors officers in common cadre. Hence the contention of the respondent is preoccupied, fabricated and totally misleading and malafide.

7. That in reply to statement in para – 9, it is stated that the contention of the respondent is not correct. The bifurcation of combined Audit and Accounts office took place in March 1984. Prior to that the posting of common cadre officers (SOs/AAOs/AOs/Sr.AOs) was regulated on 18 months tenure basis to the hard stations at Kohima and Imphal as per agreement made on 10.4.74 between the Association and the Cadre Controlling Authority. After bifurcation, of Accounts and Audit no transfer policy was formed either for Audit or Accounts Officer till February 2000. The process of transfer / posting has been done as per the said agreement dated 10.4.74 in both stream. However, only on 22.3.2000, the Cadre Controlling Authority of Accounts offices has adopted a policy for transfer/ posting of their common cadre officers in the same spirit of the agreement dated 10.04.74, but Cadre Controlling Authority of audit offices in N.E. Region continued to follow the norms of the said agreement (10.4.74) [till date] and still continuing on 18 months tenure basis [and the transfer/posting are being done on 18 months tenure basis]. Thus, there found no substantial difference between the policy adopted by Accounts offices and that of the Audit offices.

8. That in reply to statement in para – 10, it is stated that there were 13 common cadre officers (SOs/AAOs) stationed at Kohima office who had rendered their services ranging 1 to 13 years (upto 1999). Despite their repeated representation to transfer out them from Kohima, the CCA did not pay mitigate to their grievances. However, this issue was placed before the Hon'ble C&AG of India during his visit to Kohima in November, 1999. The matter was heard by the Hon'ble C&AG and expressed his views that the CCA at Shillong should maintain a roster of those officers serving in the hard station Kohima (Nagaland) and transfer the willing SOs/AAOs at least two

of them to their office of choice every year. The CCA had acted upon in right perspective and transferred 16 no. of AAOs/AOs/Sr. AOs from Nagaland offices and substituted by common cadre officers from other offices viz. Guwahati, Shillong and Agartala etc (Annexure D & E), till October 2005. These substitute officers were also transferred back by placing next Junior officers of the common cadre. Now in November, 2005 the applicant was suddenly picked and chosen for transfer back to Kohima office leaving his seniors/ juniors AAO's in common cadre list untouched on the plea of "Nagaland based Officer". This transfer has not been following norms and has been made to accommodate others. (Annexure - C).

9. That in reply to statement in para – 11, it is stated that the applicant begs to state that his representation dt. 9.12.2005 had sought clarification from the respondent No. 2 in regard to the basis of transfer of the applicant leaving his seniors / Juniors untouched in the common cadre list who have never served in any hard station like Kohima or Imphal and also the tenure of posting in Kohima. The respondent remained silent on the same points rather ordered for his release immediately. As such, it is stated that applicant's request was summarily rejected by the CCA without application of his mind and by non speaking order.

10. That in reply to statement in para – 12, it is stated that as explained above there is no difference between Accounts and Audit for the present issue.

11. That in reply to statement in para – 13, it is stated that as per set norms adopted by the CCA, all constituents of common cadre officers (SOs/AAOs/AOs/ Sr. AOs) are to serve the hard posting place of Kohima or Imphal once for a tenure of 18 months and be repatriated after completion of the tenure. The applicant submitted a list of officers posted to Kohima office on 18 months tenure to depict the norms followed by the CCA and then another list to show the officers of common cadre who has never served the hard posting places. The respondent's contention that the respondents are not bound to transfer "Nagaland based officers" from Nagaland after two periods of 18/24 months is not correct. A list of so called "Nagaland based officer" who were posted to Kohima / Imphal office and transferred back to Guwahati / Shillong office after completion of fixed tenure of 18 months is annexed. It is evident from the list that the tenure of 18 months applicable to all officers of the common cadre irrespective of base offices and the concept of "Nagaland based officers" is vague, unrealistic and does not reflect true picture. (Annexure - D)

12. That in reply to statement in para – 14, it is stated that the respondent contended that the decision of the Hon’ble C.A.T. Guwahati in the case of Shri Tridip Ranjan Dey, in OA No. 86 of 1996, who is a member of the Accounts Stream has no bearing in this case. In this context, the applicant humbly submit that “Accounts” and “Audit” are the two streams under the administrative control of IA & AD headed by the Hon’ble C & AG of India. Moreover, the norms of promotion /transfer/ posting of common cadre officers of both “Accounts” and “Audit” stream in NE Region is same.

Further more, the applicant also like to cite the decisioin of the Hon’ble CAT Guwahti at para 3 of the aforesaid OA which read as below:-

“The contention of base office rased by the respondent in respect of posting and transfer of AAOs is unfounded. No other transfer policy has been shown by the respondent apart from the above. Further, the appointment letter of the applicant also does not show that AAOs are compulsorily liable to be transferred to their base office, on the other hand, they have all North Eastern Region transfer liability.”

“It is a result of misconception of the aforesaid “Base office” transfer policy which is not applicable to the transfer and posting of AAOs” (Para 4 of OA 86 of 1996).

Since the case of Shri Tridip Ranjan Dey, AAO of Accounts stream and applicants is in of Audit stream with similar policy, above decision of the Hon’ble CAT, Guwahati has very much relevance to the case of the applicant and thus has statutory binding on the respondents of the audit stream also.

Further, the applicant begs to cite an example of class- 1 officers (IA & AS cadre) serving in IA & AD. In respect of the Class – 1 HO the Class-1 officers, their initial appointment as Asstt. Accountant General to any offices are done by the C & AG of India who bears the All India transfer Liabilities and serves Audit or Accounts offices on a tenure basis. The C & AG’s office maintains a Common gradation list for the purpose of promotion to higher post / grade. Full administrative Control over transfer / posting / deputation / ACRs etc. in respect of class -1 offices lies with the C & AG’s office at Delhi. Evidently, the C& AG’s office New Delhi is regarded as their base office because of the full administrative control lies with C & AG of India and Kolkata/ Delhi /Mumbai / Shillong / Kohima etc. offices be regarded as their

field offices. Similarly in N.E. Region, Shillong is fictionally the base offices for Sos/AAOs etc.

13. That in reply to statement in para – 15, it is stated that the applicant humbly states that the respondents had no set transfer policy in respect of transfer posting of common cadre officers since 1971 while independent combined Audit and Accounts office created in N.E. Region and also after the bifurcation of Audit and Accounts (A & E) office in March 1984 except an agreement dt. 10.07.74 made between staff Association and CCA at Shillong. The respondents should be put to strict proof by submitly any set of transfer posting policy approved by the appropriate higher authority of the Department.

14. That in reply to statement in para – 16, it is stated that the concept of 'Base office (s)' is unfounded. Shri Sutradhar on completion of 18 months tenure was transferred back to Guwahati office to Kohima by the respondent No. 1 at the request of the Seceretary, Group B officers association (Audit), Guwahati office (letter No. CAA/Gr.B/32 dt. 10.03.2006). (Annexure - F).

✓ 15. That in reply to statement in para – 17, it is stated that the statement of the respondent has no relevancy to the contention of the applicant expressed at para – 4.15 of OA. The applicant begs to submit that the word used by the respondent "Nagaland Based Officers", "Guwahati Based Officers" etc. has no footing and therefore misleading. No where in the appointment order or promotion order of AAOs/Aos/Sr. Aos and also in common gradation list (maintained by the CCA) such words are founded. Each and every promotion

order of SOs/AAOs/AQs/Sr. AOs rather mentioned that common cadre officers are liable to be transferred to any audit offices located in N.E. region. Moreover, the concept of "Base office" is unfounded by the hon'ble C.A.L, Guwahati (OA No. 86 of 1986).

However, the applicant felt himself victimized by the administrations impugned transfer order which was issued by "Pick and choose policy", leaving so many AAOs above and below the applicant in common gradation list untouched who had never served the hard station Kohima/Imphal offices. This is a case of total disremination and malafication.

16. That in reply to statement in para – 18, it is stated that the arbitrariness is the foundation of the transfer order that has been passed violating all norms laid down.

17. That in reply to statement in para – 19, it is stated that the contention of the respondent has hurt the sentiment of the applicant. To the respondent, staff welfare or welfare of their families does not bear any cognizance. The applicant had no mind to block the repatriation of Shri S.Sutradhar, SO, (Audit) to join Guwahati office on completion of his tenure in Nagaland. The respondent could have rightfully sent any other officers Juniors/Senior to the applicant (as per followed norms in gradation list who has never served Nagaland in a view to bring back that officer to Guwahati. Instead, the respondent took wrong stand to turn down the applicants rightful request and ordered for his release from Guwahati office to join Guwahati office passing non speaking rejection order. Thus the respondent had acted unreasonably and with motivation. The observation referring to my mother is most unbecoming of the respondents in view of the welfare end of Indian Constitution and Indian family and society. It is considered a solemn duty of the son to look to the mother more so in this old age. It is most unfortunate that the applicant has received such response from the respondents. This speaks of strong basis of the respondent against the applicant.

18. That in reply to statement in para – 20, it is stated that the applicant with due submission like to point out that the cadre controlling the Authority at Shillong issued a circular vide no. Esst-1/Audit/1-51/2005-06/22 dt. 20.04.2006 asking from 'Group – B' officers of common cadre (Sr. AOs/AOs/Aao\Os/Sr. Os) in connection with separation with common cadre in N.E. region offices, which will take effect from 01.06.2006. Accordingly the applicant has exercised his option for Guwahati office and the same was accepted by the Cadre Controlling Authority at Shillong. Copy of circular and option paper enclosed as (Annexure – G).

19. That in reply to statement in para – 21, it is stated that in view of fact/statement stated in the foregoing paras, the applicant felt that fairness of the Administrative Justice was not observed and respondents own set of rules ignored.

20. That in reply to statement in para – 22, it is stated that under the facts and circumstances mentioned above, the applicant most humbly and fervently prays that your Lordship may be pleased to look into the matter sympathetically and be also pleased to set aside and quash the impugned transfer order and for this act of your kindness, thus humble applicant shall remain grateful and be highly obliged.

Verification

I Debasish Chakraborty S/O Late Dinabandhu Chakraborty aged about 54 years verify that the statements in para – 1 to 22 are true to my knowledge.

Date :- 26.05.2006
Place:- Guwahati.

Debasish Chakraborty
Signature

ANNEXURE - A

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL(AUDIT),
MISCELLANEOUS EXPENSES, SHILLONG - 01.

Office Order No.Estt.I/Audit/392.

Dated-24.02.98.

Consequent on transfer of Central Receipt Audit function to the office of the Accountant General(Audit), Assam, Guwahati, the following officials have been selected for transfer to the office of the Accountant General(Audit), Assam, Guwahati on the basis of their application seeking transfer to Guwahati :-

Sr. Audit Officer/Audt Officer

1. Shri G.S.Koy, Sr. Audit Officer,
2. Shri Nimesh Chandra Sarma, " do -
3. Shri Bijon Kanti Sikidar, Audit Officer.

Asstt. Audit Officer/Section Officer

1. Shri Pranab Kumar Dey, Asstt. Audit Officer.
2. " Samarendra Ranjan Das, - do -
3. " Kalyan Kumar Das, - do -
4. " Sankar Narayan Bhattacharjee, - do -
5. " Sukarna Choudhury, - do -
6. " Bipul Chandra Nath, - do -
7. " Jagadindu Nandy, - do -
8. " Debasish Chakraborty, - do -
9. " Shyamal Kanti Kar, Section Officer(Audit)
10. " Pradip Kumar Dutta, - do -
11. " Debabrata Saha, - do -
12. " Naushad Ali Ahmed, - do -
13. " Pradip Goswami, - do -
14. " Subhash Deb, - do -

Senior Auditor

1. Shri Gopika Ranjan Goswami, Sr. Auditor.
2. Shri Barun Dey, - d -
3. Shri Anukul Chandra Dhar, - o -

Clerk

1. Shri Jahidur Rahman, Clerk.

Duftry

1. Shri Dinesh Chandra Dihingia, Duftry.

Contd....P/2....

90
-: 2 :-

2. The formal transfer will be issued in due course.

Authority :- Pr. A.C.(Audit)'s orders dated 18.02.98 at P/115^N
of File No.Estt.I/Audit/2-2/97-98.

Sd/-
Establishment Officer.

Memo No.Estt.I/Audit/2-2/97-98/7136-7143. Dated-24.02.98.

Copy forwarded for information to :-

1. The A.G.(A & E), Meghalaya etc., Shillong.
2. The A.G.(Audit), Assam, Beltola, Guwahati-28.
3. The Sr. D.A.G(I-C), Shillong.
4. The Sr. D.A.G(C & R), Shillong.
5. All Branch Officers.
6. All Sections.
7. Official(s) concerned.
8. Office Order Book.

Sd/-
Establishment Officer.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH, GUWAHATI.**

Case No. O.A. No. 115 of 2006

Plaintiff - Shri SirazUddin Ahmed & others
and others v/s The Union of India & others.....Applicants

Vs

The Union of India & others.....Respondents
Content of the plaint of the Plaintiff -

The written statements on behalf of the
Plaintiff & other officers, abovenamed Respondents, by the
order of the Court, Security be the Court, according to law
and rule of law, submitted by the Plaintiff, the Plaintiff
**THE WRITTEN STATEMENTS ON BEHALF OF THE ABOVENAMED
RESPONDENTS.**

MOST RESPECTFULLY SIGNED :-

- ✓ 1. That with regards to the statements made in paragraphs -1 to 5 in the instant application, the answering respondents have no comments to offer.
- ✓ 2. That with regards to the statements made in paragraph -6.1 of the instant application, the answering Respondents beg to state that on appointment to the Cadre of C/I /Auditor up to promotion of Sr. Accountant, these officials fall under Group 'C' Cadre which have been separated on different dates in different Accountant General offices of the North East Region and finally separation has taken place between O/o the A.G.(A&E) Assam & O/o the A.G. (A&E) Meghalaya, Arunachal Pradesh, Mizoram w.e.f 1.12.2005 on the basis of seniority -cum- option. Hence upto cadre of Sr. Accountants the respondent has no comments.
- ✓ From the post of Section Officers to the post of Assistant Accounts Officers, Accounts Officers, Senior Accounts Officers Gr.'B' Cadre is combined for all Accountants General offices in the N.E. Region for which Accountant General (A&E) Assam, Guwahati is the Cadre controlling authority.

The Section Officer's Grade Examination passed officials of different A&E offices in N.E. Region are considered for promotion to the post of

Section Officer, which is entry point of Group 'B' combined cadre. The promotion to the post of SO is made with a condition that the person concerned is liable to be transferred to any of the A&E offices of N.E. Region. The above condition is laid down in the promotion order itself. If the above condition is not acceptable to any person he may not take the promotion. Once a person is promoted to the post of SO and become part of common cadre of Group "B" officers in the A&E offices of N.E. Region, the office to which he belonged prior to such promotion is not relevant. All the Group 'B' officers belonging to common cadre have been given equal opportunity to opt for permanent allocation to any of the NE offices in N.E. Region for the purpose of separation of common cadre so that these offices have their own separate cadres of Group 'B' officers. As the permanent allocation to these officers is to be made as per seniority of the Group 'B' officers belonging to common cadre and option exercised by them for this purpose, the applicants have no claim for their allocation to Guwahati office in preference to their seniors who belonged to other offices of N.E. Region prior to their promotion as S.O.

In the instant case all the six applicants accepted the promotion to the post of Assistant Accounts Officers.

The copies of the promotion orders of all the six officers are annexed herewith and marked as ANNEXURE-A & B.

- That with regards to the statements made in paragraph -6.2 of the instant application, the answering Respondents beg to state that since the Gr.'B' cadres is a combined cadre, the condition in the promotion order regarding liability to be transferred to any of the A.G. offices of N.E. Region was laid down and all the applicants have accepted the promotion with this conditions. Hence, it is not an unknown phenomenon.

The bifurcation of the Gr.'C' Cadre was done on different dates in different offices on the basis of seniority and options and finally it was done between O/o the A.G.(A&E) Assam & O/o the A.G.(A&E) Meghalaya, Mizoram, Arunachal Pradesh etc.

In the present process also if some one is not allocated to the office of his preference he is to be transferred to the deficit offices as per his preferences etc. on temporary basis with deputation allowances till he is accommodated to the office of his choice as per policy.

That with regards to the statements made in paragraph -6.3.1 of the instant application, the answering Respondents beg to state that the transfer of the

Gr.B staff from one AO office to another is done by the Cadre controlling authority on the basis of the requirement in the respective offices. For such transfer no deputation allowance is admissible at present because this transfer liability is an established condition laid down in the promotion order which is

duly accepted by the officers who have been promoted as S.O.'s onwards.

That with regards to the statements made in paragraph -6.3.2 of the instant application, the answering Respondents beg to state that the points raised by the petitioners do not have any merit. The posting and transfer of Gr.B officers in the different offices of N.E. Region is done in accordance with the policy applicable at present. The Gradation List of common cadres of SO/AAO/AO/Sr. AO is maintained by the A.G. (A&E) Assam, Guwahati being the cadre controlling authority. However, separate seniority for each cadre as mentioned above is given in the Gradation List. The date of continuous appointment of promotion to the respective above mentioned cadres is indicated in the relevant columns against the concerned officers. Hence, the cadre of Sr. Accountants etc. has no relevance in the Gradation List after coming to the Common Cadre so far transfers of group B officers are concerned.

A copy of the gradation list is annexed herewith and marked as ANNEXURE-C.

6. That with regards to the statements made in paragraph -6.3.3 of the instant application, the answering Respondents beg to state that the question of problems as mentioned by the petitioners does not arise as the entry into the cadre after taking promotion to the post of Section Officer is done as per their own will and after acceptance of the conditions of the transfer liabilities to any of the offices of the N.E. Region. As regards seniority to the Gr.C cadre the respondent beg to state that it is done as per the existing rules and regulation of the cadre.
7. That with regards to the statements made in paragraph -6.3.4 of the instant application, the answering Respondents beg to state that the appointment / promotion to the post of Accountant relates to Gr.C Cadre and not to the present separation of common Group 'B' combined cadre . Hence, the respondents have no comment to offer.
8. That with regards to the statements made in paragraph -6.3.5 of the instant application, the answering Respondents beg to state that the transfers of the Gr.B officials are done on the basis of the condition laid down in the promotion order as stated above in para 6.3.3 .
9. That with regards to the statements made in paragraph -6.3.6 of the instant application, the answering Respondents beg to state that the action was taken as per Hon'ble CAG's order . Hence, respondents have no comments to offer.
10. That with regards to the statements made in paragraph -6.3.7 of the instant application, the answering Respondents beg to state that since the facts are not related to the present policy of separation of Group 'B' Cadre, the respondent have no comments.
11. That with regards to the statements made in paragraph -6.3.8 of the instant application, the answering Respondents beg to state that since it is not related to the policy & principle of the O/o the Comptroller & Auditor General of India applicable in the A.G. offices in the North East, the respondents have no comments to offer.
12. That with regards to the statements made in paragraph -6.4 of the instant application, the answering Respondents beg to state that the Comments have already been stated in the foregoing paragraphs.

13. That with regards to the statements made in paragraph -6.5 of the instant application, the answering Respondents beg to state that the point raised by the petitioners with regard to the comparative strength is not correct. However, a correct comparative statement strength of the (A&E) offices of N.E. Region for the purpose of separation of common Gr 'B' cadre.

A copy of the statement of separation of common Gr 'B' Cadre is annexed herewith and marked as ANNEXURE-D.

14. That with regards to the statements made in paragraph -6.6 of the instant application, the answering Respondents beg to state that the comments have already been stated against the foregoing paragraphs.

15. That with regards to the statements made in paragraph -6.7 of the instant application, the answering Respondents beg to state that the points raised by the petitioners have no merit. However, the views of the Director (Legal) have been misinterpreted by the petitioner. The contention of the Director is that after coming to the common cadre consequent upon promotion as Section Officer, Base office concept is not applicable. Hence, common cadre of Gr.B officers of all the offices in the North East offices is applicable. As such, everything is to be decided with reference to the seniority of the respective cadre irrespective of the base office. Hence seniority-cum-preference and base office concept cannot work together. The actual wording used by the Director (Legal) is as under:-

"The cadres of Group B officers in all the Civil Audit Offices in N.E. Region being common, the allocation of officers to the 'Base Office' i.e. the Office from which such officer passed the SOGE, ignoring the option already exercised may not be legally sustainable, as the concept of 'Common cadre' and 'Base Office' do not go together. Officers can be allocated only as per their option. In case it is not possible to allocate as per his option, allocation can be made as per other agreed criterion."

16. That with regards to the statements made in paragraph -6.8 of the instant application, the answering Respondents beg to state that the six AAOs sought for reversion to lower post which is under process.

17. That with regards to the statements made in paragraphs -7.1 to 7.7, 7.9 and 7.10 of the instant application, the answering Respondents beg to state that in view of the position explained in preceding paragraphs, the grounds mentioned in these paras have no merit and may pleased to dismissed with cost.

18. That with regards to the statements made in paragraph -7.8 of the instant application, the answering Respondents beg to state that no merits. However, since it is a combined cadre from SO onwards a separate combined gradation list is maintained by the cadre controlling authority in respect of Group 'B' officers of A&E offices of N.E. Region. The Grounds 7.1 to 7.10 set forth in the instant application are not tenable in law, as well as all facts and those are not good grounds at all and same are liable to be rejected.

19. That with regards to the statements made in paragraph -8 of the instant application, the answering Respondents beg to state that it has already been made clear to the respective Associations vide letter dated, 30.3.2006 and Para:5 of headquarter letter dated 13.04.06 that the cadre separation has to be done on the basis of the seniority-cum-preference irrespective of the base office since after coming to the common cadre of Gr.B officers i.e. SO/AAO/AO/Sr.AO, there is no concept of the base office and the officers are liable to be posted in any office in the North East. This is always mentioned in their promotion orders. No separate treatment can be given to the petitioners which will be against the spirit of the policy of the Cadre separation.

A copy of the said Policy is annexed herewith and marked as ANNEXURE-E.

20. That with regards to the statements made in paragraph-9 in the instant application the answering respondents have no comments to offer.

21. That with regards to the statements made in paragraphs -10 and 11 of the instant application, the answering Respondents beg to state that it became necessary to separate the existing common cadre of Gr.'B' officers of A&E offices in the North East Region functioning under the C&AG for the purposes of conducting A&E functions of each of the states of N.E. Region is fair and transparent and taken in to consideration the larger common interest of the combined cadre. Transfer & posting is affected with the aim of creating

VERIFICATION

..... Tanvir Noorani Roy being authorised
to hereby verify and declare that the statement made in this written
statements in para 1,4,6,11,14,18,20 to 22..... are true to my knowledge, these made in
para 2,5,13,19.... being matter of records are true to my information and
believe and I have not suppressed any material fact.

And I sign the verification on this 24th day
of May 2006.

DEPONENT

Common cadre officers posted at Nagaland

S/ Shri

1. Ranjit Paul, AAO
2. Kiran Sashi Das, AAO
3. Dhiren Ch. Paul, AAO
4. Alok Acharjee, AAO
5. Swapan Dey, AAO
6. Bijoy Bhusan Dey, AAO
7. Diptendu Chakraborty, AAO
8. Atul Ch. Dutta, AAO
9. Sumit Kr. Paul, AAO
10. Mridul Kanti Hore, AAO

11. K. M. Kabui

12. P. Seal - SO

13. R. C. Pegn AAO.

So called "Nagaland Based" officer posted outside Nagaland

S/ Shri

1. Tapan Roy, AAO
2. Biplab Dhar, AAO
3. Bikash Roy, AAO
4. Bimal Kr. Bhowmick, AAO
5. Tapan Haldhar, AAO
6. Sahadev Ghosh, AAO
7. Kutubdin Borbhuian, AAO
8. Dwijesh Ranjan Saha, AAO
9. Bipul Ch. Nath, AAO
10. Gopen Sarkar, AAO
11. Subhash Ch. Chakraborty, AAO
12. Amalendu Chakraborty, AAO
13. Subrata Dey, AAO
14. Dharanidhar Kakoti, AAO

AAOs/SOs/AOs/Sr AOs transferred out from Nagaland

100

S/Sri

1.	Sadhan Sarkar	Sr. AOs
2.	B. Doley	"
3.	B. Basumatary	"
4.	P. C. Das	"
5.	Subhash Ch. Chakraborty	AO
6.	Gopen Ch. Sarkar	Sr. AO
7.	D. Mitra	AO
8.	A.K.Saha	AO
9.	T.K. Halds	Sr. AO
10.	Ranjit Kr. Paul	AAO
11.	K.S. Das	AAO
12.	D.C. Paul	AAO
13.	A Acharjee	AAO
14.	S.K. Dey	AAO
15.	B.B. Deb	AAO
16.	M.K. Hore	AAO

CIVIL AUDIT ASSOCIATION, AAO'S / SO'S (CIVIL)

(Recognised as per CCA (RS), Rules, 1993)

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT), ASSAM

BELTOLA, GUWAHATI - 781 029.

No:CAA/Gr.B/32

Date, 10/03/2006

To:

The Principal Accountant General (Audit) Meghalay etc
Shillong.

(Through Principal Accountant General (Audit) Assam)

Subject: Delay in repatriation of Section Officers transferred to
O/o The A.G.(Audit), Nagaland

Sir,

I am to state that 3 section officers viz, 1. Shri S.Sutradhar, 2. P.Das R and 3.P.Haloi respectively from the O/o The Pr A.G Audit (Assam) transferred and posted to the O/o The A.G (Audit) Nagaland presently under the orders of repatriation to their base office Guwahati, vide CCA O.O.No.Estt-I/Audit/115 dt 29.11.05

The process of repatriation of the above mentioned officers however, has been halted as the Accountant General (Audit) Nagaland has not been released them till date from their present assignment.

The officers were transferred and posted to the out station for a fixed tenure of 18 months but already completed more than 24 month i.e. more than 6 months from the mandatory period of 18 month

Apart from the financial burden of maintaining two establishments, these transfer involved, dislocation of families, failure to look after ailing and infirm parents, failure in the parental responsibility of looking after family and up bringing of children etc. The inordinate delay of repatriation is added to suffering of the transferees.

In view of the above I would request you kindly to look into the matter sympathetically and cause necessary action so as to ensure that concerned officers are released from their present assignment without any further delay.

Yours faithfully,

R. N. Deka

General Secretary

Memo No. CAA/Gr.B/33-34

Date, 10/03/2006

Copy forwarded for information to:

1. O/o The Principal Accountant General.(Audit) Assam
Guwahati
2. O/o The A.G.(Audit) Nagaland, Kohima

— 21 —

ANNEXURE - G

Statement showing the common cadre officer's transfer and posting in hard places and their reparation.

Sl.No.	Name of the Officers transferred	Vice	Name of the Officers reparation	Order No & Date
1	S/Shri U.Rahaman SO/Au/Assam		S/Shri Swapan Kr. Dey AAO/Au/Nagaland	Esstt-1/Audit-47 dated 23/6/2000
2	Saradindu Paul SO/Au/Assam		Ranjit Kr.Paul AAO/Au/Nagaland	Do
3	Jayanta Ghosh SO/Au/Assam		Ranaaadhir Singha AAO/Au/Nagaland	Esstt-1/Audit/39 dated 26/06/2001
4	T.Gopal Singh SO/Au/Meghalaya		Kiranhasi Das AAO/Au/Nagaland	Do
5	Jayanta Baran Roy SO/Au/Agartala		Manidra Chakraborty AAO/Au/Shillong	Esstt-1/Audit/128 dated 5/11/2001
6	Saradindu Paul AAO/Au/Nagaland		Binoy Kr Das SO/Au/Assam	Esstt-1/Audit/206 dated 4.3.2002
7	A.Bijoy Singh SO/Au/Manipur		Shyamal Kr.Kar AAO/Au/Assam	Esstt-1/Audit/60 dated 26.6.2002
8	Kamalakhya Das SO/Au/Meghalaya		Alok Acharyee AAO/Au/Nagaland	do
9	Om Prakash Upadhyay SO/Au/Manipur		Babul Ch. Das SO/Au/Assam	Esstt-1/Audit/39 dated 26.5.2003
10	Sudipta Das Gupta SO/Au/Nagaland		Jishu Bhattacharjee SO/Au/Assam	do
11	Samiran Chakraborty SO/Au/Nagaland		Subhash Kumar SO/Au/Assam	Esstt-1/Audit/80 dated 13.8.2003
12	P.C.Barmah AAO/Au/Nagaland		Sreekant Lal SO/Au/Assam	Do
13	B.K.Chanda AAO/Au/Nagaland		Nani Gopal Paul SO/Au/Assam	Do
14	Biswadeep Chakraborty SO/Au/Assam		Jayanta Ghosh SO/Au/Nagaland	Esstt-1/Audit/162 dated 31.12.2002 (Received)
15	Swapan Bose SO/Au/Assam		U.Rahaman AAO/Au/Assam	Esstt-1/Audit/41 dated 9.5.2002
16	Subrata Mazumdar SO/Au/Assam		Jayanta Ghosh SO/Au/Nagaland	Esstt-1/Audit/190 dated 22.01.2003
17	L.Birendra Singh SO/Au/Manipur		Sarit Kr Choudhury SO/Au/Manipur	Esstt-1/Audit/47 dated 23.01.2000
18	Phasidhār Haloi SO/Au/Assam		Binoy Kr Das SO/Au/Nagaland	Esstt-1/Audit/172 dated 8.01.2004
19	Nirmal Deori SO/Au/Assam		Manasij Chakma SO/Au/Nagaland	Do
20	Dilip Kr. Dhar SO/Au/Assam		Swapan Kr. Bose SO/Au/Nagaland	Do
21	T.Rozi Kr. Singh SO/Au/Manipur		Rupen Kr. Kakoti SO/Au/Manipur	Do

22	Pranjit Saikia SO/Au/Assam		Kamalakhya Das SO/Au/Nagaland	Do
23	Suresh Babu SO/Au/Nagaland		Nani Gopal Paul SO/Au/Nagaland	Esstt-1/Audit/11 dated 29.11.2001
24	H. Ajeto Wasta SO/Au/Nagaland		Subhash Kumar SO/Au/Nagaland	Do
25	B. Acir SO/Au/Nagaland		Nirmal Deori SO/Au/Nagaland	Do
26	K. Angami SO/Au/Nagaland		Pranjit Saikia SO/Au/Nagaland	Do
27	Samaresh Rn. Das AO/Au/Assam		Kutub Uddin Borbhuyan	Esstt-1/Audit/38 dated 6.5.2002
28	Dhiman Mitra AO/Au/Assam		AO/Au/Assam Subhash Chakraborty AO/Au/Nagaland	Do

कार्यालय प्रधान महालेखाकार (लेखापरीक्षा), बरग, बेलतोला, गुवाहाटी-29
OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), ASSAM,
MAIDAMGAON, BELTOLA, GUWAHATI-29.

Circular No. Estt.I/Audit/1-51/2005-06/22

Dated: 20.4.06

CIRCULAR

Subject: *Separation of Common Cadre of Group 'B' officers on the Civil Audit Offices in North East Region.*

In partial modification of this Office Circular No. Estt.I/Audit/1-51/2005-06/394 dated 31-03-2006 and in view of Headquarter's clarification and Revised "Option Form" forwarded by the Principal Accountant General (Audit) Meghalaya, etc., Shillong under letter No. Estt-1/Audit/12-31/2005-06/504, dt. 19-04-2006, the last date for exercising options on the subject cited above in the revised "Option Form" is extended upto 28-04-2006.

All the Group 'B' Officers (from Sr.A.O. to S.O. except Commercial Officers) are hereby requested to furnish the fresh option in the revised "OPTION FORM" to Estt-1 Section on or before 26-04-2006 positively for onward submission to Shillong Office within the stipulated date i.e. 28-04-2006.

The previous option exercised in compliance of this office Circular No. Estt-1/Audit/1-51/2005-06/394 dated 31-03-2006 may be treated as cancelled.

In this connection, the following documents on the subject are enclosed for information and necessary action.

1. C&AG's letter No. 191-NGE(APP)/17-2004 dated 13.04.2006.
2. Revised "FORM OF OPTION".

This issues with the approval of Principal Accountant General.

Alhaly, 20/4/06
Deputy Accountant General (A&W)

Memo No. Estt.I/Audit/1-51/2005-06/220-226

Copy forwarded for information and necessary action to :-

Dated: 20.4.06

1. The D.A.G. (A&W)
2. The D.A.G. (I/C & C.A)
3. The Secretary to the Pr. Accountant General (Audit), Assam
4. All Branch Officers
5. All Group 'B' Officers (S.Os to Sr. A.O. except Com. Officer)
6. All Section
7. All Notice Board

They are requested to bring the contents of the circular to the Notice of all Group 'B' Officers deployed in field duty with the instruction to collect the "Option Form" personally and submit the same within the stipulated date to Estt.I Section.

Monish
Sr. Audit Officer (Admin.)

~~Ans~~ 8Page 2
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To

The Accountant General (A&E),
Assam,
Guwahati - 781 029.

Subject:

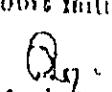
Separation of Group 'B' cadre in A&E offices of N.E. Region

Sir,

I am to refer to your D.O. letter No. AG/Sep/Group 'B'/2006/02 dated 07.04.2006 re the subject mentioned above and to furnish below the classification sought for therein:

- (i) The actual sanctioned strength of Group 'B' officers for the newly created offices of Mizoram and Arunachal Pradesh is being informed by BRS wing of this office separately. No additional post is being created for the present. Sr.A.O, AO, AAO and S.O. will be treated four separate cadre and ratio of 80:20 in Sr.A.O/AO and AAO/SO will be maintained while separating these cadres.
- (ii) A copy of revised option form is enclosed.
- (iii) An officer who has given preference for more than one office for permanent allocation will be considered for permanent allocation as per his seniority and option exercised by him. If he cannot be accommodated to the office mentioned at St. No. 1 of the option form he will be considered for permanent allocation to the office mentioned at St. No. 2 and so on. If however he cannot be accommodated to any of the above offices for his seniority he will be posted on deputation to the deficit office(s) till he is finally allocated to any of the offices mentioned in the option.
- (iv) It has already been made clear in the policy for separation of cadres that final allocation of Group 'B' offices belonging to common cadre shall be made strictly on the basis of their seniority cum option exercised by them irrespective of their base office.

Yours faithfully,


(R. Ambalavanan)
Assist. Comptroller &
Auditor General (N)

No.191-NGE(App.)/17-2004

Dated 13.04.2006

Copy alongwith a copy of the AG(A&E) Assam, Guwahati D.O. letter dated 07.04.2006 is forwarded to the PAG(Audit), Meghalaya etc, Shillong for information.


(R. Ambalavanan)
Assist. Comptroller &
Auditor General (N)

OFFICE OF THE PRINCIPAL ACCOUNTANT GENERAL (AUDIT), ASSAM,
MAIDAMGAON, BELTOLA, GUWAHATI-29.

Circular No. Estt.I/Audit/1-51/2005-06/394

Dated: 31.03.2006

C I R C U L A R

Subject: *Separation of Common Cadre of Group 'B' officers in the Civil Audit Offices in North East Region.*

Consequent upon Headquarter's Office decision to separate the common cadre of Group 'B' officers in the Civil Audit offices in North East Region, the Principal Accountant General (Audit), Meghalaya etc., Shillong being the Cadre Controlling Authority has invited fresh option in the prescribed "Form of Option" from all the Group 'B' officers of this office (except Commercial Officers).

In view of above, all the incumbents in Group 'B' posts (from Section Officer to Sr. Audit Officer except Commercial Officers) of this office born on common cadre are hereby requested to exercise the same and submit to Estt.I Section on or before 17.04.2006 positively for onward transmission to Cadre Controlling Authority.

In this connection, the following documents on the subject are enclosed for information and necessary guidance of the concerned officers:-

Enclo:

1. Letter No. Estt.I/Audit/12-31/2005-06 dated 27.03.2006 of Pr. Accountant General (Audit), Meghalaya, etc., Shillong.
2. C&AG's letter No. 144-NGE(APP)/17-2004 dated 27.03.2006.
3. FORM OF OPTION.
4. Policy for Separation of Common Cadre of Group 'B' officers in the A&E and Civil Audit Officers in N.E. Region.
5. Copy of Sanction Strength of Gr. 'B' Officers of different Audit Offices in N.E. Region.

Authority: Pr. Accountant General's order dated 31-03-2006.

Sd/-

Dy. Accountant General (A&W)

Memo No. Estt.I/Audit/1-51/2005-06/4161-67

Dated: 31.03.2006

Copy forwarded for information and necessary action to :-

1. The D.A.G. (A&W)
2. The D.A.G. (I/C & C.A)
3. The Secretary to the Pr. Accountant General (Audit), Assam
4. All Branch Officers
5. All Group 'B' Officers (S.Os to Sr. Officer except Com. Officer)
6. All Section
7. All Notice Board

They are requested to bring the contents of the circular to the Notice of all Group 'B' Officers deployed on field duty with the instruction to collect the "Option Form" personally and submit the same within the stipulated date to Estt.I Section.

W.B. M.
Sr. Audit Officer (Admin.)

OFFICE OF THE PR.ACOUNTANT GENERAL (AUDIT) MEGHALAYA,
ARUNACHAL PRADESH AND MIZORAM, SHILLONG 793 001.

No: Estt.1/Audit/12-31/2005-06/95-03

DATE: 27.11.06

To

1. The Pr.Accountant General (Audit),
Assam, Maidumgaon,
Beltola, Guwahati-29.
2. The Accountant General (Audit),
Tripura, Agartala.
3. The Accountant General (Audit),
Nagaland, Kohima.
4. The Accountant General (Audit),
Manipur, Imphal.

Subject: Separation of Common cadre of Group 'B' Officers.

Sir,

As directed, a copy of Headquarters letter No.144-NGE(App)/17-2004 dated 24th March 2006 regarding separation of common cadre of Group 'B' Officers in NE Regions with all enclosures is forwarded for your information and necessary action. As directed by Headquarters office fresh options in the enclosed format from all the Group 'B' Officers of your office may please be obtained and forwarded to this Office on or before the 20th April 2006 for further necessary action.

Yours faithfully,

Enclo: As above.

Sd/-

Sr.Deputy Accountant General(Admin.)

OFFICE OF THE COMPTROLLER & AUDITOR GENERAL OF INDIA,
10, BAHADURSARAI ZAFAR ROAD, NEW DELHI-110 002.

No: 144-NGE(App)/17-2004

Subject: Separation of cadre

To:

The Pr. Accountant General (N.E.),
Meghalaya, etc.,
Shillong.

Sab:-

Separation of cadre of Group 'B' officers in A&E and Civil Audit Offices in North East Region.

Sir,

I am to forward herewith the policy for separation of common cadre of Group 'B' officers in the A&E and Civil Audit offices in North East Region alongwith a format of option form. It is requested that fresh options may be obtained from all the existing Group 'B' officers belonging to concerned cadre under your cadre control for permanent transfer to the Civil Audit offices in North East Region in view of the cadre strength of each office and they may be allocated to the concerned offices on the basis of their seniority-cum-options exercised by them as per instruction contained in para 3 of the policy.

2. The junior officers in each cadre who are not likely to be accommodated in the concerned offices as per options exercised by them may be posted on deputation basis to the deficit offices as per instructions contained in para 4 of the policy.

The action taken report should be sent to us by 15-05-2006. We intend to have the separated cadres in place as on 01-06-2006.

4. Caveat in the appropriate courts of judicature may be filed in regard of it with your standing counsels.

Yours faithfully,

Enclo: As above.

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(Manish Kumar)
Assistant Comptroller and
Auditor General (S)

Policy for separation of common cadre of Group 'B' officers
in the A&E and Civil Audit Offices in N.F. Region.

I One time option for allocation to a particular office may be called for from the existing Group 'B' officers belonging to common cadre by the present cadre controlling authorities i.e. PAG (Audit) Meghalaya etc., Shillong, and AG (A&E) Assam, Guwahati. The optees shall be required to indicate their preference.

II Vacancies in combined cadre may be proportionately distributed among all the concerned offices and the existing staff may be allocated to various offices against the required strength i.e. sanctioned strength minus vacancies proportionately distributed in each cadre.

III Permanent posting of Group 'B' officers of common cadre against the required strength of various Civil Audit/A&E offices shall be made by the respective cadre controlling authorities strictly on the basis of the seniority of the officers, who have exercised their option for allocation to such offices, irrespective of their base office.

IV If the number of optees for a particular office is more than the required strength of that office, the excess persons in each cadre (SAO/A&E/AAC/SO), who can not be accommodated in the office of their preference against the required strength of that office as per their seniority, shall be posted on deputation basis to the office viz. deficit offices. If sufficient volunteers are not available for such posting on deputation basis, the junior most persons in excess of required strength in each cadre shall be sent to deficit office on deputation basis. No willingness shall be necessary for this purpose but deputation allowance shall be payable. However, they may be asked to give their preference for such posting mentioning the names of deficit offices and as far as possible they may be posted to such deficit offices on the basis of their seniority and preference given by them for this purpose. These persons shall be posted to the office of their choice on the basis of their seniority on availability of subsequent vacancies against the required strength in such offices. The surplus optees shall also form part of the cadre of their office for which option was exercised by them.

V If the number of optees for a particular office is less than the sanctioned strength of that office all the optees shall be allocated to that office. The remaining vacancies shall be filled up by deputation of surplus optees as per guidelines laid down at IV above. The vacancies arising due to repatriation of the deputationists to the office of their choice will be filled up by the concerned offices as per provisions contained in the Recruitment Rules for the concerned posts.

VI The promotions to Group 'B' posts after the separation of cadre shall be made by the concerned offices from amongst the eligible officers of their office. However, in surplus offices no further promotion will be made till all the surplus optees posted to deficit offices on deputation basis are accommodated in these offices.

VII Direct recruitment will be done in the deficit offices only against the requisition already placed/to be placed to Staff Selection Commission.

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NOTICE

From S.N. Tamuli
Advocate

To Miss U. Das
Addl C.G.S.C.

Sub: Rejoinder in OA No 14/2006 (Debashis
Chakraborty vs. UOI & OR)

Madam

Find please enclosed herewith a copy of the
above mentioned rejoinder which is being filed today.

This is for your information and necessary action.

Please acknowledge receipt.

Yours Sincerely

S.N. Tamuli
Advocate

6/6/06.

Reviewed.

Usha Das

Miss. U. Das

Addl C.G.S.C

6/6/06